

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
Maulana Azad Road, New Delhi 110011

Norms Committee-III

Para 4.7 Decision

Meeting No. 16/82/2016 of 2016-17 dated 28.12.2016 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, scheduled to be held on 28.12.2016 but actually held on 31.01.2017 under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.04, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri Amit Parikh, Scientist "D", D/o Biotechnology
Shri V.K. Tyagi, Consultant, D/o Pharmaceuticals.

The committee went through the minutes of earlier meeting No. 15/82 dated 15.12.2016 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The Committee does not approve SCOMET items and all applicants are understood to have furnished a declaration to RA that the items of import/export are not SCOMET items.

MEETING NUMBER : 16/82-ALC4/2016 MEETING DATE : 28.12.2016

1	Case No.:15/2/82-ALC4/2016	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00015/AM17/	RLA File :03/95/040/00554/AM12/	Lic.No/Date:0310659678 14.10.2011	Defer Date: 15.02.2017
	Decision : Deferred.			

2	Case No.:38/19/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/01526/AM15/	RLA File :09/24/040/00050/AM13/	Lic.No/Date:0910052706 21.05.2012	Defer Date
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.27/82 dated 29.12.2012 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

3	Case No.: 131/16/82-ALC4/2016	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00948/AM17/	RLA File :52/24/040/00043/AM13/	Lic.No/Date:5210039465 14.02.2013	Defer Date:
	Decision :Deferred.			

4	Case No.: 173/5/82-ALC4/2015	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00313/AM16/	RLA File :05/23/040/00069/AM14/	Lic.No/Date:0510356983 13.06.2013	Defer Date: 15.02.2017
	Decision :Deferred.			

5	Case No.: 61/4/82-ALC4/2016	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00124/AM17/	RLA File :07/24/040/00097/AM14/	Lic.No/Date:0710096460 04.07.2013	Defer Date: 15.02.2017
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.12 dated 28.09.2016 is awaited. The committee accordingly decided to await the reply and deferred the case.			

6	Case No.: 31/4/82-ALC4/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00279/AM15/	RLA File :09/24/040/00155/AM14/	Lic.No/Date:0910056959 31.07.2013	Defer Date: 15.02.2017
	Decision :Deferred.			

7	Case No.: 41/16/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00854/AM14/	RLA File :07/24/040/00188/AM14/	Lic.No/Date:0710098283 16.09.2013	Defer Date:
	Decision : The Committee decided to ratify norms based on the SION A-3677 published earlier, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

8	Case No.: 48/13/82-ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/01011/AM16/	RLA File :03/94/040/00860/AM14/	Lic.No/Date:0310766718 17.01.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

9	Case No.: 57/3/82-ALC4/2014	Party Name:JUBILANT LIFE	Meet No/Date:16/82-	Status: Deferred
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		SCIENCES LIMITED	ALC4/2016 28.12.2016	
	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

10	Case No.:49/13/82-ALC4/2015	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01012/AM16/	RLA File :03/94/040/01118/AM14/	Lic.No/Date:0310779215 23.04.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

11	Case No.:237/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.06/82 dated 10.05.2011 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

12	Case No.:7/8/82-ALC4/2016	Party Name:MACSON PRODUCTS	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00345/AM17/	RLA File :52/21/040/00011/AM15/	Lic.No/Date:5210041026 12.05.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

13	Case No.:13/2/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00028/AM16/	RLA File :05/23/040/00080/AM15/	Lic.No/Date:0510387607 28.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.45/82 dated 07.02.2012 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

14	Case No.:38/8/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

15	Case No.:165/6/82-ALC4/2014	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:16/82- ALC4/2016	Status:Deferred
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			28.12.2016	
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

16	Case No.:166/6/82-ALC4/2014	Party Name:KORES (INDIA) LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00568/AM15/	RLA File :31/83/040/00033/AM15/	Lic.No/Date:3110064371 13.06.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier recommendation forwarded by D/o Pharmaceuticals vide O.M.No.35011/464/2014-PI(Norms) dated 26.02.2015 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

17	Case No.:202/6/82-ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

18	Case No.:30/9/82-ALC4/2014	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00827/AM15/	RLA File :04/24/040/00033/AM15/	Lic.No/Date:0410159122 30.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/610/2012-PI(Norms) dated 06.02.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

19	Case No.:203/5/82-ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00343/AM16/	RLA File :02/24/040/00080/AM15/	Lic.No/Date:0210204732 07.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/437/2015-PI(Norms) dated August 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

20	Case No.:264/13/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date:0310788397 26.08.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

21	Case No.: 255/13/82-ALC4/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

22	Case No.: 377/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00517/AM16/	RLA File :03/94/040/00493/AM15/	Lic.No/Date:0310788472 27.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/783/2015-PI(Norms) dated 22.08.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

23	Case No.: 263/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

24	Case No.: 217/13/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01220/AM15/	RLA File :03/94/040/00494/AM15/	Lic.No/Date:0310788620 02.09.2014	Defer Date: 15.02.2017
	Decision : It was noted that fraudulent CA certificates have been submitted in this case. The matter is under investigation. The Committee accordingly decided to defer the case.			

25	Case No.: 59/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/01062/AM15/	RLA File :05/23/040/00276/AM15/	Lic.No/Date:0510391245 19.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.35/82 dated 29.11.2011 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

26	Case No.: 9/15/82-ALC4/2014	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01296/AM15/	RLA File :09/24/040/00327/AM15/	Lic.No/Date:0910061001 19.09.2014	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.04/82 dated 24.05.2016 is			

	awaited. The committee accordingly deferred the case.
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27	Case No.:17/13/82-ALC4/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01020/AM15/	RLA File :34/24/040/00155/AM15/	Lic.No/Date:3410040570 23.09.2014	Defer Date: 15.02.2017
	Decision :Deferred for want of comments from MSME.			

28	Case No.:74/13/82-ALC4/2014	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/01077/AM15/	RLA File :05/23/040/00282/AM15/	Lic.No/Date:0510391308 24.09.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.15/82 dated 31.10.2013 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

29	Case No.:19/13/82-ALC4/2014	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01022/AM15/	RLA File :04/24/040/00171/AM15/	Lic.No/Date:0410159504 29.09.2014	Defer Date: 15.02.2017
	Decision : Information from firm has been received and sent to DoP for comments.			

30	Case No.:134/13/82-ALC4/2014	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01137/AM15/	RLA File :52/24/040/00031/AM15/	Lic.No/Date:5210041251 07.10.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

31	Case No.:42/15/82-ALC4/2014	Party Name:PVS AGRO VET	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01329/AM15/	RLA File :09/24/040/00246/AM15/	Lic.No/Date:0910061105 16.10.2014	Defer Date: 15.02.2017
	Decision : Firm has furnished information vide letter dated 06.06.2016 and the same has been sent to DoP on 04.08.2016. The Committee accordingly deferred the case.			

32	Case No.:110/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

33	Case No.:86/10/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:16/82-ALC4/20 16 28.12.2016	Status:Deferred
	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

34	Case No.:266/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

35	Case No.:268/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

36	Case No.:107/13/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date:3410040655 05.11.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

37	Case No.:111/13/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

38	Case No.:61/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/01427/AM15/	RLA File :34/24/040/00198/AM15/	Lic.No/Date:3410040676 11.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP. RA concerned may take further necessary action as per the decision of NC.			

39	Case No.:100/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
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	HQ File :01/82/050/00139/AM16/	RLA File :17/24/040/00125/AM15/	Lic.No/Date:1710005978 12.11.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:120/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
40	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date:0510391947 12.11.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:65/15/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
41	HQ File :01/82/050/01352/AM15/	RLA File :05/23/040/00360/AM15/	Lic.No/Date:0510392011 14.11.2014	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from AYUSH.			

	Case No.:74/18/82-ALC4/2014	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
42	HQ File :01/82/050/01440/AM15/	RLA File :03/94/040/00814/AM15/	Lic.No/Date:0310791373 25.11.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:18/18/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
43	HQ File :01/82/050/01384/AM15/	RLA File :03/94/040/00792/AM15/	Lic.No/Date:0310791374 25.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.13/82 dated 17.07.2012 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:32/2/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
44	HQ File :01/82/050/00032/AM17/	RLA File :03/95/040/00617/AM15/	Lic.No/Date:0310791470 27.11.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:92/18/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
45	HQ File :01/82/050/01458/AM15/	RLA File :34/24/040/00224/AM15/	Lic.No/Date:3410040732 28.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by			

	NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP. RA concerned may take further necessary action as per the decision of NC.		
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46	Case No.:82/18/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01448/AM15/	RLA File :05/23/040/00413/AM15/	Lic.No/Date:0510392368 10.12.2014	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from AYUSH.			

47	Case No.:101/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00140/AM16/	RLA File :17/24/040/00144/AM15/	Lic.No/Date:1710005998 10.12.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

48	Case No.:97/18/82-ALC4/2014	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01463/AM15/	RLA File :30/24/040/00041/AM15/	Lic.No/Date:3010103261 11.12.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

49	Case No.:2/18/82-ALC4/2014	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01368/AM15/	RLA File :29/24/040/00009/AM15/	Lic.No/Date:2910025185 17.12.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

50	Case No.:88/18/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01454/AM15/	RLA File :03/95/040/00776/AM15/	Lic.No/Date:0310792133 18.12.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

51	Case No.:69/18/82-ALC4/2014	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01435/AM15/	RLA File :03/95/040/00649/AM15/	Lic.No/Date:0310792132 18.12.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

52	Case No.:105/18/82-	Party Name:KLJ	Meet No/Date:16/82-	Status:Deferred
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	ALC4/2014	PLASTICIZERS LTD.,	ALC4/2016 28.12.2016	
	HQ File :01/82/050/01471/AM15/	RLA File :05/23/040/00436/AM15/	Lic.No/Date:0510392586 26.12.2014	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:84/18/82-ALC4/2014	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Rejected.
53	HQ File :01/82/050/01450/AM15/	RLA File :08/24/040/00362/AM15/	Lic.No/Date:0810134170 30.12.2014	Defer Date:
	Decision : The Committee noted that information had been called for from the firm in NC meeting No.04 dated 12.06.2015 but it has not been received so far. In absence of these information norms cannot be decided. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.:112/18/82- ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
54	HQ File :01/82/050/01478/AM15/	RLA File :05/24/040/00450/AM15/	Lic.No/Date:0510392619 30.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/141/2015-PI(Norms) dated Oct. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:19/4/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
55	HQ File :01/82/050/00058/AM16/	RLA File :03/94/040/00932/AM15/	Lic.No/Date:0310792548 01.01.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:137/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
56	HQ File :01/82/050/00277/AM16/	RLA File :03/94/040/00931/AM15/	Lic.No/Date:0310792547 01.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/708/2015-PI(Norms) dated 17.03.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:85/18/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
57	HQ File :01/82/050/01451/AM15/	RLA File :05/24/040/00412/AM15/	Lic.No/Date:0510392654 01.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in			

its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

58	Case No.: 28/15/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/01315/AM15/	RLA File :09/24/040/00502/AM15/	Lic.No/Date:0910061479 02.01.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/301/2015-PI(Norms) dated October 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

59	Case No.: 151/5/82-ALC4/2015	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00291/AM16/	RLA File :03/94/040/00902/AM15/	Lic.No/Date:0310792875 13.01.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/545/2012-PI(Norms) dated 27.12.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

60	Case No.: 92/5/82-ALC4/2015	Party Name:ALKALOIDS CORPORATION	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00232/AM16/	RLA File :02/24/040/00203/AM15/	Lic.No/Date:0210205448 14.01.2015	Defer Date: 15.02.2017
Decision : The Committee noted that COA of the imported details leaves from the foreign supplier have been called for from the firm in NC meeting No.14 dated 29.11.2016 but it has not been received so far. The Committee decided await the reply and deferred the case.				

61	Case No.: 9/18/82-ALC4/2014	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/01375/AM15/	RLA File :08/24/040/00371/AM15/	Lic.No/Date:0810134344 19.01.2015	Defer Date: 15.02.2017
Decision :Deferred.				

62	Case No.: 204/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00344/AM16/	RLA File :09/24/040/00596/AM15/	Lic.No/Date:0910061555 23.01.2015	Defer Date: 15.02.2017
Decision :Deferred.				

63	Case No.: 230/5/82-ALC4/2015	Party Name:R.K.INDUSTRIES,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
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	HQ File :01/82/050/00370/AM16/	RLA File :08/24/040/00394/AM15/	Lic.No/Date:0810134414 28.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.18/82 dated 02.08.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:20/4/82-ALC4/2015	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
64	HQ File :01/82/050/00059/AM16/	RLA File :03/94/040/00759/AM15/	Lic.No/Date:0310793542 03.02.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:6/18/82-ALC4/2014	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
65	HQ File :01/82/050/01372/AM15/	RLA File :09/24/040/00576/AM15/	Lic.No/Date:0910061577 03.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/204/2013-PI(Norms) dated 03.07.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:11/18/82-ALC4/2014	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
66	HQ File :01/82/050/01377/AM15/	RLA File :09/24/040/00561/AM15/	Lic.No/Date:0910061599 10.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/461/2015-PI(Norms) dated November 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:33/4/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
67	HQ File :01/82/050/00072/AM16/	RLA File :05/24/040/00471/AM15/	Lic.No/Date:0510393135 11.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.15/82 dated 12.07.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:121/18/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
68	HQ File :01/82/050/01487/AM15/	RLA File :09/24/040/00645/AM15/	Lic.No/Date:0910061606 12.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o			

	Pharmaceuticals forwarded vide O.M.No.35011/266/2014-PI(Norms) dated October 2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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69	Case No.: 133/7/82-ALC4/2016	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00307/AM17/	RLA File :03/95/040/00911/AM15/	Lic.No/Date:0310793837 12.02.2015	Defer Date:
	Decision :Already approved in Meeting No.13/82.			

70	Case No.: 91/7/82- ALC4/2015	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00696/AM16/	RLA File :34/24/040/00295/AM15/	Lic.No/Date:3410040965 16.02.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

71	Case No.: 52/19/82- ALC4/2014	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/01540/AM15/	RLA File :05/24/040/00273/AM15/	Lic.No/Date:0510393248 17.02.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

72	Case No.: 63/4/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00102/AM16/	RLA File :09/24/040/00649/AM15/	Lic.No/Date:0910061639 20.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/99/2015-PI(Norms) dated Sept. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

73	Case No.: 62/4/82-ALC4/2015	Party Name:RAKSHIT PHARMACEUTICALS LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00101/AM16/	RLA File :09/24/040/00644/AM15/	Lic.No/Date:0910061636 20.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/238/2015-PI(Norms) dated Sept. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

74	Case No.: 280/5/82- ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310794101	Defer Date:

	:01/82/050/00420/AM16/	:03/94/040/01110/AM15/	24.02.2015	15.02.2017
Decision : Information called for from the firm in NC meeting No.06/82 dated 14.05.2016 is awaited. The Committee accordingly deferred the case.				

	Case No.:54/4/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
75	HQ File :01/82/050/00093/AM16/	RLA File :08/24/040/00427/AM15/	Lic.No/Date:0810134665 25.02.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/273/2015-PI(Norms) dated Sept. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:72/4/82-ALC4/2015	Party Name:LANTECH PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
76	HQ File :01/82/050/00111/AM16/	RLA File :09/24/040/00647/AM15/	Lic.No/Date:0910061664 04.03.2015	Defer Date: 15.02.2017
Decision : Deferred for want of comments from DoP.				

	Case No.:85/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
77	HQ File :01/82/050/00124/AM16/	RLA File :09/24/040/00684/AM15/	Lic.No/Date:0910061681 11.03.2015	Defer Date: 15.02.2017
Decision :Deferred.				

	Case No.:53/4/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
78	HQ File :01/82/050/00092/AM16/	RLA File :08/24/040/00451/AM15/	Lic.No/Date:0810134799 13.03.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/241/2015-PI(Norms) dated Sept. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:56/4/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
79	HQ File :01/82/050/00095/AM16/	RLA File :08/24/040/00450/AM15/	Lic.No/Date:0810134798 13.03.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/726/2015-PI(Norms) dated 28.04.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

80	Case No.:106/7/82-	Party Name:ALCHEMIE	Meet No/Date:16/82-	Status:Deferred
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	ALC4/2015	LABORATORIES	ALC4/2016 28.12.2016	
	HQ File :01/82/050/00711/AM16/	RLA File :03/94/040/00812/AM15/	Lic.No/Date:0310794612 16.03.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

81	Case No.:48/4/82-ALC4/2015	Party Name:MAMTA POLYCOATS	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00087/AM16/	RLA File :34/24/040/00329/AM15/	Lic.No/Date:3410041054 17.03.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:46/4/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
82	HQ File :01/82/050/00085/AM16/	RLA File :34/24/040/00334/AM15/	Lic.No/Date:3410041091 25.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.26/82 dated 27.09.2011 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:21/4/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
83	HQ File :01/82/050/00060/AM16/	RLA File :05/23/040/00568/AM15/	Lic.No/Date:0510393736 25.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.45/82 dated 07.02.2012 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:43/4/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
84	HQ File :01/82/050/00082/AM16/	RLA File :34/24/040/00350/AM15/	Lic.No/Date:3410041107 30.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/153/2014-PI(Norms) dated Oct. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:30/4/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
85	HQ File :01/82/050/00069/AM16/	RLA File :04/24/040/00306/AM15/	Lic.No/Date:0410160363 30.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o			

	Pharmaceuticals forwarded vide O.M.No.35011/364/2015-PI(Norms) dated 30.11.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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86	Case No.: 38/4/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00077/AM16/	RLA File :04/24/040/00305/AM15/	Lic.No/Date:0410160362 30.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/364/2015-PI(Norms) dated 30.11.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

87	Case No.: 65/4/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00104/AM16/	RLA File :09/24/040/00662/AM15/	Lic.No/Date:0910061843 31.03.2015	Defer Date: 15.02.2017
	Decision : Information has been received and forwarded to DoP for comments.			

88	Case No.: 36/4/82-ALC4/2015	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00075/AM16/	RLA File :04/24/040/00298/AM15/	Lic.No/Date:0410160376 31.03.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

89	Case No.: 78/4/82-ALC4/2015	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00117/AM16/	RLA File :09/24/040/00710/AM15/	Lic.No/Date:0910061858 31.03.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

90	Case No.: 86/4/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00125/AM16/	RLA File :09/24/040/00721/AM15/	Lic.No/Date:0910061812 31.03.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

91	Case No.: 64/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00103/AM16/	RLA File :09/24/040/00595/AM15/	Lic.No/Date:0910061851 31.03.2015	Defer Date: 15.02.2017
	Decision : Deferred.			

92	Case No.:73/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00112/AM16/	RLA File :09/24/040/00700/AM15/	Lic.No/Date:0910061821 31.03.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

93	Case No.:52/4/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00091/AM16/	RLA File :05/24/040/00562/AM15/	Lic.No/Date:0510393822 01.04.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

94	Case No.:88/4/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00127/AM16/	RLA File :03/94/040/01218/AM15/	Lic.No/Date:0310795135 07.04.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

95	Case No.:80/4/82-ALC4/2015	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00119/AM16/	RLA File :09/24/040/00652/AM15/	Lic.No/Date:0910061882 15.04.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

96	Case No.:5/2/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00020/AM16/	RLA File :09/24/040/00689/AM15/	Lic.No/Date:0910061894 17.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/461/2015-PI(Norms) dated November 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

97	Case No.:67/4/82-ALC4/2015	Party Name:STERMONE CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00106/AM16/	RLA File :34/24/040/00336/AM15/	Lic.No/Date:3410041147 17.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/868/2015-PI(Norms) dated 24.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

98	Case No.:76/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00115/AM16/	RLA File :09/24/040/00717/AM15/	Lic.No/Date:0910061893 17.04.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

99	Case No.:77/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00116/AM16/	RLA File :09/24/040/00738/AM15/	Lic.No/Date:0910061892 17.04.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

100	Case No.:6/2/82-ALC4/2015	Party Name:ALMELO PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00021/AM16/	RLA File :09/24/040/00001/AM16/	Lic.No/Date:0910061899 20.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/537/2015-PI(Norms) dated December 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

101	Case No.:66/4/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00105/AM16/	RLA File :34/24/040/00010/AM16/	Lic.No/Date:3410041157 22.04.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

102	Case No.:69/4/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00108/AM16/	RLA File :34/24/040/00012/AM16/	Lic.No/Date:3410041158 22.04.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

103	Case No.:84/4/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00123/AM16/	RLA File :22/24/040/00119/AM15/	Lic.No/Date:2210015225 23.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/767/2015-PI(Norms) dated June 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

104	Case No.:83/4/82-	Party Name:CONTINENTAL	Meet No/Date:16/82-	Status:Deferred
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	ALC4/2015	CHEMICALS	ALC4/2016 28.12.2016	
	HQ File :01/82/050/00122/AM16/	RLA File :08/24/040/00005/AM16/	Lic.No/Date:0810135094 24.04.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:71/4/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
105	HQ File :01/82/050/00110/AM16/	RLA File :34/24/040/00025/AM16/	Lic.No/Date:3410041192 29.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/305/2015-PI(Norms) dated Oct. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:50/7/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
106	HQ File :01/82/050/00655/AM16/	RLA File :09/24/040/00041/AM16/	Lic.No/Date:0910061976 06.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/715/2013-PI(Norms) dated Sept. 2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:15/7/82- ALC4/2015	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
107	HQ File :01/82/050/00620/AM16/	RLA File :52/24/040/00007/AM16/	Lic.No/Date:5210041517 11.05.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:129/7/82- ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
108	HQ File :01/82/050/00734/AM16/	RLA File :03/95/040/00073/AM16/	Lic.No/Date:0310795930 14.05.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from MSME.			

	Case No.:102/7/82- ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
109	HQ File :01/82/050/00707/AM16/	RLA File :30/24/040/00006/AM16/	Lic.No/Date:3010103498 21.05.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

110	Case No.:55/13/82- ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE	Meet No/Date:16/82- ALC4/2016	Status:Deferred
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		LIMITED,	28.12.2016	
	HQ File :01/82/050/01018/AM16/	RLA File :07/24/040/00036/AM16/	Lic.No/Date:0710108251 22.05.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

111	Case No.:8/4/82-ALC4/2015	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00047/AM16/	RLA File :09/24/040/00048/AM16/	Lic.No/Date:0910062074 26.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/105/2015-PI(Norms) dated Oct. 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

112	Case No.:124/7/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00729/AM16/	RLA File :03/95/040/00114/AM16/	Lic.No/Date:0310796233 27.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.21/82 dated 23.08.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

113	Case No.:92/4/82-ALC4/2015	Party Name:ALMELO PVT LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00131/AM16/	RLA File :09/24/040/00115/AM16/	Lic.No/Date:0910062107 01.06.2015	Defer Date: Approved
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/537/2015-PI(Norms) dated December 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

114	Case No.:94/4/82-ALC4/2015	Party Name:ALMELO PVT LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00133/AM16/	RLA File :09/24/040/00113/AM16/	Lic.No/Date:0910062119 02.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/537/2015-PI(Norms) dated December 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

115	Case No.:95/4/82-ALC4/2015	Party Name:ALMELO PVT LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00134/AM16/	RLA File :09/24/040/00114/AM16/	Lic.No/Date:0910062120 02.06.2015	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/537/2015-PI(Norms) dated December 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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116	Case No.:8/16/82-ALC4/2016	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00825/AM17/	RLA File :31/83/040/00010/AM16/	Lic.No/Date:3110065459 02.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.20/82 dated 20.09.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

117	Case No.:99/4/82-ALC4/2015	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00138/AM16/	RLA File :08/24/040/00072/AM16/	Lic.No/Date:0810135427 03.06.2015	Defer Date: 15.02.2017
	Decision : The representative of D/o Pharmaceuticals stated in the meeting that DML and master Batch Formula is required for ratification of norms. The Committee accordingly decided to call for copy of DML and Master Batch Formula from the firm and deferred the case.			

118	Case No.:110/7/82-ALC4/2015	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00715/AM16/	RLA File :03/95/040/00051/AM16/	Lic.No/Date:0310796383 03.06.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

119	Case No.:17/7/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00622/AM16/	RLA File :05/24/040/00078/AM16/	Lic.No/Date:0510394418 03.06.2015	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No,04/82 dated 24.05.2016 is awaited. The Committee accordingly defer the case.			

120	Case No.:67/7/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Rejected.
	HQ File :01/82/050/00672/AM16/	RLA File :09/24/040/00105/AM16/	Lic.No/Date:0910062138 05.06.2015	Defer Date:
	Decision : The Committee noted that Information called for from the firm in NC meeting No,21/82 dated 22.03.2016 has not furnished by firm. In absence of these information norms cannot be decided. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

121	Case No.:60/4/82-ALC4/2016	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00123/AM17/	RLA File :07/24/040/00071/AM16/	Lic.No/Date:0710108351 10.06.2015	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No,12/82 dated 28.09.2016 is awaited. The Committee accordingly defer the case.			

122	Case No.:66/7/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00671/AM16/	RLA File :09/24/040/00162/AM16/	Lic.No/Date:0910062162 10.06.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

123	Case No.:159/7/82-ALC4/2015	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00764/AM16/	RLA File :03/95/040/00985/AM15/	Lic.No/Date:0310796576 11.06.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

124	Case No.:42/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01005/AM16/	RLA File :03/94/040/00177/AM16/	Lic.No/Date:0310796604 15.06.2015	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.12 dated 28.09.2016 is awaited. The Committee accordingly deferred the case.			

125	Case No.:48/19/82-ALC4/2015	Party Name:RAJ DHANVANTRY PHARMACY	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01529/AM16/	RLA File :24/24/040/00007/AM16/	Lic.No/Date:2410041748 15.06.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

126	Case No.:41/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01004/AM16/	RLA File :03/94/040/00111/AM16/	Lic.No/Date:0310796667 16.06.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

127	Case No.:52/7/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0510394590	Defer Date:

	:01/82/050/00657/AM16/	:05/23/040/00107/AM16/	17.06.2015	15.02.2017
	Decision : Information called for from the firm in NC meeting No.14 dated 29.11.2016 is awaited. The Committee accordingly deferred the case.			

128	Case No.:43/13/82-ALC4/2015	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01006/AM16/	RLA File :03/94/040/00178/AM16/	Lic.No/Date:0310796712 18.06.2015	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.12 dated 28.09.2016 is awaited. The Committee accordingly deferred the case.			

129	Case No.:15/9/82-ALC4/2015	Party Name:KDAC CHEM PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00951/AM16/	RLA File :34/24/040/00069/AM16/	Lic.No/Date:3410041310 22.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on .the earlier decision taken by NC in its meeting No.26/82 dated 28.09.2010, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

130	Case No.:83/13/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01046/AM16/	RLA File :34/24/040/00087/AM16/	Lic.No/Date:3410041313 23.06.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

131	Case No.:75/7/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00680/AM16/	RLA File :05/24/040/00122/AM16/	Lic.No/Date:0510394696 25.06.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

132	Case No.:108/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01244/AM16/	RLA File :09/24/040/00183/AM16/	Lic.No/Date:0910062267 01.07.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

133	Case No.:10/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00973/AM16/	RLA File :03/94/040/00229/AM16/	Lic.No/Date:0310797018 02.07.2015	Defer Date: 15.02.2017

	Decision :Deferred.
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134	Case No.:11/13/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00974/AM16/	RLA File :03/94/040/00228/AM16/	Lic.No/Date:0310797020 02.07.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

135	Case No.:24/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00987/AM16/	RLA File :03/94/040/00226/AM16/	Lic.No/Date:0310797092 07.07.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

136	Case No.:20/16/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01340/AM16/	RLA File :09/24/040/00032/AM16/	Lic.No/Date:0910062338 15.07.2015	Defer Date: 15.02.2017
	Decision :Deferred for want of comments from DoP.			

137	Case No.:22/13/82-ALC4/2015	Party Name:BLISS INDASI LIFESCIENCES PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00985/AM16/	RLA File :03/94/040/00282/AM16/	Lic.No/Date:0310797355 17.07.2015	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No,02/82 dated 2.04.2016 is awaited. The Committee accordingly defer the case.			

138	Case No.:115/13/82-ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01078/AM16/	RLA File :03/94/040/00038/AM16/	Lic.No/Date:0310797627 24.07.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

139	Case No.:73/8/82-ALC4/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00869/AM16/	RLA File :05/24/040/00213/AM16/	Lic.No/Date:0510395102 28.07.2015	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No,06/82 dated 14.06.2016 is awaited. The Committee accordingly defer the case.			

140	Case No.:116/13/82-	Party Name:JINDAL DRUGS	Meet No/Date:16/82-	Status:Deferred
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	ALC4/2015	PRIVATE LIMITED	ALC4/2016 28.12.2016	
	HQ File :01/82/050/01079/AM16/	RLA File :03/94/040/00215/AM16/	Lic.No/Date:0310797864 31.07.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

141	Case No.:112/13/82- ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01075/AM16/	RLA File :03/94/040/00345/AM16/	Lic.No/Date:0310797937 04.08.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

142	Case No.:109/13/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01072/AM16/	RLA File :03/94/040/00170/AM16/	Lic.No/Date:0310797954 05.08.2015	Defer Date: 15.02.2017
	Decision : The Committee noted that information called for from the firm in NC meeting No.6/82 dated 14.06.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

143	Case No.:12/18/82- ALC4/2015	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01477/AM16/	RLA File :03/95/040/00345/AM16/	Lic.No/Date:0310797967 05.08.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

144	Case No.:50/13/82- ALC4/2015	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01013/AM16/	RLA File :04/24/040/00095/AM16/	Lic.No/Date:0410160884 06.08.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

145	Case No.:111/13/82- ALC4/2015	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01074/AM16/	RLA File :03/94/040/00305/AM16/	Lic.No/Date:0310798134 13.08.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

146	Case No.:79/13/82- ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01042/AM16/	RLA File :52/24/040/00034/AM16/	Lic.No/Date:5210041610 14.08.2015	Defer Date: 15.02.2017

	Decision :Deferred.
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147	Case No.:127/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01090/AM16/	RLA File :03/94/040/00878/AM15/	Lic.No/Date:0310798205 17.08.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

148	Case No.:126/13/82-ALC4/2015	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01089/AM16/	RLA File :03/94/040/00879/AM15/	Lic.No/Date:0310798319 20.08.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

149	Case No.:61/13/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01024/AM16/	RLA File :05/23/040/00218/AM16/	Lic.No/Date:0510395388 20.08.2015	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC 08/82 dated 27.07.2016 is awaited. The Committee accordingly deferred the case.			

150	Case No.:161/13/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01124/AM16/	RLA File :03/95/040/00274/AM16/	Lic.No/Date:0310798374 21.08.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

151	Case No.:77/13/82-ALC4/2015	Party Name:ARKRAY HEALTHCARE PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01040/AM16/	RLA File :52/24/040/00038/AM16/	Lic.No/Date:5210041620 27.08.2015	Defer Date: 15.02.2017
	Decision : : Information called for from the firm in NC 10/82 dated 23.08.2016 is awaited. The Committee accordingly deferred the case.			

152	Case No.:84/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/01220/AM16/	RLA File :05/24/040/00262/AM16/	Lic.No/Date:0510395506 03.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/316/2014-PI(Norms) dated December 2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

153	Case No.: 59/11/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00593/AM17/	RLA File :52/24/040/00040/AM16/	Lic.No/Date:5210041626 04.09.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

154	Case No.: 5/18/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01470/AM16/	RLA File :52/24/040/00039/AM16/	Lic.No/Date:5210041625 04.09.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

155	Case No.: 59/4/82-ALC4/2016	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00122/AM17/	RLA File :07/24/040/00180/AM16/	Lic.No/Date:0710108694 07.09.2015	Defer Date: 15.02.2017
	Decision : The Committee noted that information called for from the firm in NC meeting No.12/82 dated 28.09.2016 is awaited. The Committee accordingly deferred the case.			

156	Case No.: 8/16/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01328/AM16/	RLA File :09/24/040/00294/AM16/	Lic.No/Date:0910062666 28.09.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

157	Case No.: 12/19/82-ALC4/2015	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01492/AM16/	RLA File :04/24/040/00154/AM16/	Lic.No/Date:0410161070 01.10.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

158	Case No.: 44/4/82-ALC4/2016	Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00107/AM17/	RLA File :03/94/040/00468/AM16/	Lic.No/Date:0310799183 05.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.01/82 dated 04.04.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

159	Case No.: 133/16/82-	Party Name:GLOBAL	Meet No/Date:16/82-	Status:
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	ALC4/2016	CALCIUM PRIVATE LIMITED,	ALC4/2016 28.12.2016	Approved
	HQ File :01/82/050/00950/AM17/	RLA File :07/24/040/00113/AM16/	Lic.No/Date:0710108860 08.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

160	Case No.:130/14/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01266/AM16/	RLA File :05/24/040/00317/AM16/	Lic.No/Date:0510395874 09.10.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

161	Case No.:144/14/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01280/AM16/	RLA File :52/24/040/00049/AM16/	Lic.No/Date:5210041658 14.10.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

162	Case No.:135/13/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01098/AM16/	RLA File :09/24/040/00408/AM16/	Lic.No/Date:0910062740 14.10.2015	Defer Date: 15.02.2017
	Decision :Deferred for want of comments from DoP.			

163	Case No.:24/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01344/AM16/	RLA File :09/24/040/00380/AM16/	Lic.No/Date:0910062727 14.10.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

164	Case No.:136/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01099/AM16/	RLA File :08/24/040/00207/AM16/	Lic.No/Date:0810136320 16.10.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

165	Case No.:77/16/82-ALC4/2015	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310799561	Defer Date:

	:01/82/050/01397/AM16/	:03/95/040/00481/AM16/	20.10.2015	15.02.2017
Decision : Information called for from the firm in NC meeting No.08/82 dated 27.07.2016 is awaited. The Committee accordingly deferred the case.				

166	Case No.: 140/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01103/AM16/	RLA File :03/95/040/00503/AM16/	Lic.No/Date:0310799583 21.10.2015	Defer Date: 15.02.2017
Decision :Deferred.				

167	Case No.: 141/13/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01104/AM16/	RLA File :03/95/040/00504/AM16/	Lic.No/Date:0310799629 23.10.2015	Defer Date: 15.02.2017
Decision :Deferred.				

168	Case No.: 132/16/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00949/AM17/	RLA File :07/24/040/00117/AM16/	Lic.No/Date:0710108957 27.10.2015	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.06/82 dated 29.08.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

169	Case No.: 142/13/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01105/AM16/	RLA File :09/24/040/00443/AM16/	Lic.No/Date:0910062774 27.10.2015	Defer Date: 15.02.2017
Decision :Deferred.				

170	Case No.: 147/13/82-ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01110/AM16/	RLA File :08/24/040/00241/AM16/	Lic.No/Date:0810136382 29.10.2015	Defer Date: 15.02.2017
Decision :Deferred.				

171	Case No.: 64/19/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01545/AM16/	RLA File :03/94/040/00240/AM16/	Lic.No/Date:0310799907 30.10.2015	Defer Date: 15.02.2017
Decision :Deferred.				

172	Case No.: 65/19/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01546/AM16/	RLA File :03/94/040/00059/AM16/	Lic.No/Date:0310799906 30.10.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

173	Case No.: 66/19/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01547/AM16/	RLA File :03/94/040/00582/AM16/	Lic.No/Date:0310799943 02.11.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

174	Case No.: 38/21/82-ALC4/2015	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01743/AM16/	RLA File :09/24/040/00442/AM16/	Lic.No/Date:0910062831 03.11.2015	Defer Date: 15.02.2017
	Decision :Deferred for want of comments from DBT.			

175	Case No.: 159/13/82-ALC4/2015	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01122/AM16/	RLA File :34/24/040/00205/AM16/	Lic.No/Date:3410041650 04.11.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

176	Case No.: 57/19/82-ALC4/2015	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01538/AM16/	RLA File :03/94/040/00443/AM16/	Lic.No/Date:0310800060 05.11.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

177	Case No.: 138/16/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00955/AM17/	RLA File :07/24/040/00254/AM16/	Lic.No/Date:0710109007 05.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

178	Case No.: 18/21/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS &	Meet No/Date:16/82-ALC4/2016	Status:Deferred
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		INDUSTRIES LIMITED	28.12.2016	
	HQ File :01/82/050/01723/AM16/	RLA File :09/24/040/00487/AM16/	Lic.No/Date:0910062841 06.11.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

179	Case No.:2/16/82-ALC4/2015	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01322/AM16/	RLA File :04/24/040/00175/AM16/	Lic.No/Date:0410161296 09.11.2015	Defer Date: 15.02.2017
	Decision :			

180	Case No.:23/21/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Rejected
	HQ File :01/82/050/01728/AM16/	RLA File :09/24/040/00481/AM16/	Lic.No/Date:0910062849 10.11.2015	Defer Date:
	Decision : The Committee noted that information called for from the firm in NC meeting No.06/82 dated 14.06.2016 has not been furnished. In absence of these information norms cannot be decided. The Committee accordingly decided to reject the case. RA concerned may taken further necessary action as per the decision of NC.			

181	Case No.:165/13/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01128/AM16/	RLA File :52/24/040/00050/AM16/	Lic.No/Date:5210041688 12.11.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

182	Case No.:71/19/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01552/AM16/	RLA File :03/94/040/00613/AM16/	Lic.No/Date:0310800272 17.11.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

183	Case No.:72/19/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01553/AM16/	RLA File :03/94/040/00612/AM16/	Lic.No/Date:0310800271 17.11.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

184	Case No.:58/19/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01539/AM16/	RLA File :03/94/040/00572/AM16/	Lic.No/Date:0310800324 19.11.2015	Defer Date: 15.02.2017

	Decision :Deferred.
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185	Case No.:75/19/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/01556/AM16/	RLA File :03/94/040/00450/AM16/	Lic.No/Date:0310800347 20.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.18/82 dated 19.12.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

186	Case No.:60/19/82-ALC4/2015	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01541/AM16/	RLA File :03/94/040/00661/AM16/	Lic.No/Date:0310800340 20.11.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

187	Case No.:20/19/82-ALC4/2015	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01500/AM16/	RLA File :05/24/040/00369/AM16/	Lic.No/Date:0510396413 24.11.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

188	Case No.:59/19/82-ALC4/2015	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01540/AM16/	RLA File :03/94/040/00251/AM16/	Lic.No/Date:0310800536 01.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

189	Case No.:62/19/82-ALC4/2015	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01543/AM16/	RLA File :03/94/040/00252/AM16/	Lic.No/Date:0310800539 01.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

190	Case No.:61/19/82-ALC4/2015	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01542/AM16/	RLA File :03/94/040/00440/AM16/	Lic.No/Date:0310800529 01.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

191	Case No.:17/19/82-	Party Name:JUBILANT LIFE	Meet No/Date:16/82-	Status:Deferred
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	ALC4/2015	SCIENCES LIMITED	ALC4/2016 28.12.2016	
	HQ File :01/82/050/01497/AM16/	RLA File :05/23/040/00002/AM16/	Lic.No/Date:0510396500 03.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

192	Case No.:38/19/82- ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01519/AM16/	RLA File :52/24/040/00062/AM16/	Lic.No/Date:5210041707 04.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

193	Case No.:1/8/82-ALC4/2016	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00339/AM17/	RLA File :29/24/040/00007/AM16/	Lic.No/Date:2910025232 04.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

194	Case No.:90/19/82- ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01571/AM16/	RLA File :22/24/040/00082/AM16/	Lic.No/Date:2210015359 07.12.2015	Defer Date: 15.02.2017
	Decision :Deferred for want of comments from DoP.			

195	Case No.:40/19/82- ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01521/AM16/	RLA File :05/23/040/00240/AM16/	Lic.No/Date:0510396587 10.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

196	Case No.:88/19/82- ALC4/2015	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01569/AM16/	RLA File :22/24/040/00081/AM16/	Lic.No/Date:2210015365 10.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

197	Case No.:56/21/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01761/AM16/	RLA File :09/24/040/00523/AM16/	Lic.No/Date:0910062965 11.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

198	Case No.: 30/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01510/AM16/	RLA File :05/24/040/00401/AM16/	Lic.No/Date:0510396611 14.12.2015	Defer Date: 15.02.2017
	Decision :Deferred			

199	Case No.: 31/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01511/AM16/	RLA File :05/24/040/00375/AM16/	Lic.No/Date:0510396609 14.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

200	Case No.: 32/19/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01513/AM16/	RLA File :05/24/040/00381/AM16/	Lic.No/Date:0510396610 14.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

201	Case No.: 10/19/82-ALC4/2015	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/01490/AM16/	RLA File :34/24/040/00223/AM16/	Lic.No/Date:3410041732 14.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.26/82 dated 27.09.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP. RA concerned may take further necessary action as per the decision of NC.			

202	Case No.: 18/19/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01498/AM16/	RLA File :52/24/040/00064/AM16/	Lic.No/Date:5210041711 15.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

203	Case No.: 39/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01520/AM16/	RLA File :05/23/040/00360/AM16/	Lic.No/Date:0510396634 16.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

204	Case No.: 41/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016	Status:Deferred
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			28.12.2016	
	HQ File :01/82/050/01522/AM16/	RLA File :05/23/040/00001/AM16/	Lic.No/Date:0510396632 16.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

205	Case No.:42/19/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01523/AM16/	RLA File :05/23/040/00192/AM16/	Lic.No/Date:0510396633 16.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

206	Case No.:36/19/82-ALC4/2015	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01517/AM16/	RLA File :05/24/040/00439/AM16/	Lic.No/Date:0510396670 18.12.2015	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DBT.			

207	Case No.:35/19/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01516/AM16/	RLA File :05/23/040/00396/AM16/	Lic.No/Date:0510396751 21.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

208	Case No.:33/19/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01514/AM16/	RLA File :05/24/040/00448/AM16/	Lic.No/Date:0510396777 21.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

209	Case No.:54/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01759/AM16/	RLA File :09/24/040/00525/AM16/	Lic.No/Date:0910063015 21.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

210	Case No.:61/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01766/AM16/	RLA File :09/24/040/00547/AM16/	Lic.No/Date:0910063018 21.12.2015	Defer Date: 15.02.2017
	Decision :Deferred.			

211	Case No.: 55/21/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/01760/AM16/	RLA File :09/24/040/00573/AM16/	Lic.No/Date:0910063035 28.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.07/82 dated 11.09.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

212	Case No.: 34/21/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/01739/AM16/	RLA File :31/83/040/00128/AM16/	Lic.No/Date:3110065816 30.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.12/82 dated 15.12.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP. RA concerned may take further necessary action as per the decision of NC.			

213	Case No.: 22/19/82- ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/01502/AM16/	RLA File :05/23/040/00244/AM16/	Lic.No/Date:0510397137 30.12.2015	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.06/82 dated 14.06.2016 is awaited.			

214	Case No.: 23/19/82- ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/01503/AM16/	RLA File :05/23/040/00260/AM16/	Lic.No/Date:0510397138 30.12.2015	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.06/82 dated 14.06.2016 is awaited.			

215	Case No.: 13/19/82- ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/01493/AM16/	RLA File :04/24/040/00213/AM16/	Lic.No/Date:0410161479 30.12.2015	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.04/82 dated 24.05.2016 is awaited.			

216	Case No.: 47/21/82- ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910063087	Defer Date:

	:01/82/050/01752/AM16/	:09/24/040/00570/AM16/	01.01.2016	15.02.2017
	Decision :Deferred.			

217	Case No.: 35/21/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01740/AM16/	RLA File :31/83/040/00094/AM16/	Lic.No/Date:3110065843 01.01.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

218	Case No.: 2/17/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01462/AM16/	RLA File :09/24/040/00571/AM16/	Lic.No/Date:0910063114 08.01.2016	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.12/82 dated 28.09.2016 is awaited.			

219	Case No.: 5/17/82-ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01465/AM16/	RLA File :30/24/040/00035/AM16/	Lic.No/Date:3010103695 11.01.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

220	Case No.: 60/21/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01765/AM16/	RLA File :09/24/040/00581/AM16/	Lic.No/Date:0910063135 13.01.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

221	Case No.: 37/2/82-ALC4/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00037/AM17/	RLA File :02/24/040/00181/AM16/	Lic.No/Date:0210206452 19.01.2016	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.12/82 dated 28.09.2016 is awaited.			

222	Case No.: 67/1/82-ALC1/2016	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/01841/AM16/	RLA File :03/94/040/00880/AM16/	Lic.No/Date:0310802014 22.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/29/2016-PI(Norms) dated 19.12.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP			

	Vol.1. RA concerned may take necessary action as per decision of NC.
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223	Case No.:24/21/82-ALC4/2015	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/01729/AM16/	RLA File :34/24/040/00267/AM16/	Lic.No/Date: 3410041832 28.01.2016	Defer Date: 15.02.2017
	Decision : Deferred.			

224	Case No.:17/10/82-ALC4/2016	Party Name: IND-SWIFT LABORATORIES LTD.,	Meet No/Date: 16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00363/AM17/	RLA File :22/24/040/00104/AM16/	Lic.No/Date: 2210015407 01.02.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

225	Case No.:8/21/82-ALC4/2015	Party Name: JUBILANT GENERICS LTD	Meet No/Date: 16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/01713/AM16/	RLA File :05/23/040/00438/AM16/	Lic.No/Date: 0510397455 01.02.2016	Defer Date: 15.02.2017
	Decision : Deferred.			

226	Case No.:13/21/82-ALC4/2015	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/01718/AM16/	RLA File :05/23/040/00439/AM16/	Lic.No/Date: 0510397481 03.02.2016	Defer Date: 15.02.2017
	Decision : Deferred.			

227	Case No.:1/19/82-ALC4/2015	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/01481/AM16/	RLA File :09/24/040/00634/AM16/	Lic.No/Date: 0910063213 04.02.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

228	Case No.:4/19/82-ALC4/2015	Party Name: ALPHAMED FORMULATIONS P LTD.	Meet No/Date: 16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/01484/AM16/	RLA File :09/24/040/00628/AM16/	Lic.No/Date: 0910063226 05.02.2016	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.08/82 dated 27.07.2016 is awaited.			

229	Case No.:25/21/82-ALC4/2015	Party Name: RONAK CHEMICALS	Meet No/Date: 16/82-ALC4/2016 28.12.2016	Status: Deferred
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	HQ File :01/82/050/01730/AM16/	RLA File :34/24/040/00274/AM16/	Lic.No/Date:3410041858 05.02.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP			

230	Case No.: 26/21/82- ALC4/2015	Party Name:RONAK CHEMICALS	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01731/AM16/	RLA File :34/24/040/00273/AM16/	Lic.No/Date:3410041857 05.02.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP			

231	Case No.: 14/21/82- ALC4/2015	Party Name:DHAMPUR SUGAR MILLS LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01719/AM16/	RLA File :05/23/040/00456/AM16/	Lic.No/Date:0510397521 08.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

232	Case No.: 5/19/82- ALC4/2015	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01485/AM16/	RLA File :08/24/040/00291/AM16/	Lic.No/Date:0810137155 08.02.2016	Defer Date: 15.02.2017
	Decision : Deferred			

233	Case No.: 62/4/82- ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00125/AM17/	RLA File :03/95/040/00568/AM16/	Lic.No/Date:0310802284 08.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

234	Case No.: 85/19/82- ALC4/2015	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01566/AM16/	RLA File :52/24/040/00076/AM16/	Lic.No/Date:5210041759 09.02.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

235	Case No.: 8/2/82-ALC4/2016	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00008/AM17/	RLA File :34/24/040/00284/AM16/	Lic.No/Date:3410041870 10.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

236	Case No.: 15/10/82-	Party Name:INFINITY	Meet No/Date:16/82-	Status:Deferred
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	ALC4/2016	LABORATORIES PVT.LTD.,	ALC4/2016 28.12.2016	
	HQ File :01/82/050/00361/AM17/	RLA File :22/24/040/00107/AM16/	Lic.No/Date:2210015412 10.02.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

237	Case No.:30/21/82- ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01735/AM16/	RLA File :05/23/040/00467/AM16/	Lic.No/Date:0510397580 10.02.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

238	Case No.:36/2/82- ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00036/AM17/	RLA File :03/95/040/00870/AM16/	Lic.No/Date:0310802475 11.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

239	Case No.:5/2/82-ALC4/2016	Party Name:MAMTA POLYCOATS	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00005/AM17/	RLA File :34/24/040/00293/AM16/	Lic.No/Date:3410041887 16.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

240	Case No.:13/10/82- ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00359/AM17/	RLA File :22/24/040/00109/AM16/	Lic.No/Date:2210015417 17.02.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

241	Case No.:55/2/82- ALC4/2016	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00055/AM17/	RLA File :08/24/040/00392/AM16/	Lic.No/Date:0810137224 17.02.2016	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.08/82 dated 27.07.2016 is awaited. The Committee accordingly deferred the case.			

242	Case No.:35/2/82- ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00035/AM17/	RLA File :03/95/040/00868/AM16/	Lic.No/Date:0310802660 17.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

243	Case No.:102/19/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01583/AM16/	RLA File :09/24/040/00666/AM16/	Lic.No/Date:0910063280 17.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

244	Case No.:20/4/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00083/AM17/	RLA File :05/23/040/00469/AM16/	Lic.No/Date:0510397644 18.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

245	Case No.:23/4/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00086/AM17/	RLA File :05/23/040/00470/AM16/	Lic.No/Date:0510397643 18.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

246	Case No.:34/2/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00034/AM17/	RLA File :03/95/040/00888/AM16/	Lic.No/Date:0310802715 19.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

247	Case No.:136/16/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00953/AM17/	RLA File :07/24/040/00383/AM16/	Lic.No/Date:0710109434 23.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

248	Case No.:27/2/82-ALC4/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00027/AM17/	RLA File :03/95/040/00874/AM16/	Lic.No/Date:0310802827 24.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.21/82 dated 23.08.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

249	Case No.:22/2/82-ALC4/2016	Party Name:SANJIVANI PARANTERAL LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00022/AM17/	RLA File :03/95/040/00897/AM16/	Lic.No/Date:0310802826 24.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/80/2016-PI(Norms) dated 19.12.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

250	Case No.:18/4/82- ALC4/2016	Party Name:z CHEM TECH PVT. LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00081/AM17/	RLA File :05/24/040/00550/AM16/	Lic.No/Date:0510397711 24.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

251	Case No.:24/4/82- ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00087/AM17/	RLA File :05/23/040/00491/AM16/	Lic.No/Date:0510397731 26.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

252	Case No.:4/2/82-ALC4/2016	Party Name:RIDDHI PHARMA	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00004/AM17/	RLA File :34/24/040/00301/AM16/	Lic.No/Date:3410041924 26.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

253	Case No.:84/4/82- ALC4/2016	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00147/AM17/	RLA File :09/24/040/00648/AM16/	Lic.No/Date:0910063326 26.02.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

254	Case No.:43/2/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00043/AM17/	RLA File :03/95/040/00948/AM16/	Lic.No/Date:0310802906 29.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.03/82 dated 17.04.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

255	Case No.:6/2/82-ALC4/2016	Party Name:BEST VALUE	Meet No/Date:16/82-	Status:Deferred
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		CHEM PVT. LTD.	ALC4/2016 28.12.2016	
	HQ File :01/82/050/00006/AM17/	RLA File :34/24/040/00308/AM16/	Lic.No/Date:3410041932 01.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

256	Case No.:42/2/82- ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00042/AM17/	RLA File :03/95/040/00939/AM16/	Lic.No/Date:0310802934 01.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

257	Case No.:14/2/82- ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00014/AM17/	RLA File :34/24/040/00221/AM16/	Lic.No/Date:3410041935 01.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

258	Case No.:28/4/82- ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00091/AM17/	RLA File :03/94/040/00959/AM16/	Lic.No/Date:0310803032 03.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

259	Case No.:67/7/82- ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00241/AM17/	RLA File :09/24/040/00714/AM16/	Lic.No/Date:0910063353 03.03.2016	Defer Date: 15.02.2017
	Decision :Deferred for want of comments from DoP.			

260	Case No.:50/2/82- ALC4/2016	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00050/AM17/	RLA File :05/24/040/00597/AM16/	Lic.No/Date:0510397827 04.03.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DBT.			

261	Case No.:66/4/82- ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00129/AM17/	RLA File :04/24/040/00257/AM16/	Lic.No/Date:0410161685 04.03.2016	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.12/82 dated 28.09.2016 is awaited. The Committee accordingly deferred the case.			

262	Case No.: 67/4/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00130/AM17/	RLA File :04/24/040/00256/AM16/	Lic.No/Date:0410161684 04.03.2016	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.12/82 dated 28.09.2016 is awaited. The Committee accordingly deferred the case			

263	Case No.: 40/4/82-ALC4/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00103/AM17/	RLA File :03/94/040/01017/AM16/	Lic.No/Date:0310803105 07.03.2016	Defer Date: 15.02.2017
	Decision : The Committee noted that information was called for from the firm in NC meeting No.14/82 dated 29.11.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

264	Case No.: 41/4/82-ALC4/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00104/AM17/	RLA File :03/94/040/01018/AM16/	Lic.No/Date:0310803103 07.03.2016	Defer Date: 15.02.2017
	Decision : The Committee noted that information was called for from the firm in NC meeting No.14/82 dated 29.11.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

265	Case No.: 57/4/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00120/AM17/	RLA File :03/94/040/01041/AM16/	Lic.No/Date:0310803137 08.03.2016	Defer Date: 15.02.2017
	Decision :			

266	Case No.: 7/2/82-ALC4/2016	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00007/AM17/	RLA File :34/24/040/00323/AM16/	Lic.No/Date:3410041954 08.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

267	Case No.: 55/4/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00118/AM17/	RLA File :03/94/040/01044/AM16/	Lic.No/Date:0310803171 09.03.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

268	Case No.: 30/2/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00030/AM17/	RLA File :03/95/040/00940/AM16/	Lic.No/Date:0310803176 09.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

269	Case No.: 31/2/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00031/AM17/	RLA File :03/95/040/00931/AM16/	Lic.No/Date:0310803177 09.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

270	Case No.: 3/2/82-ALC4/2016	Party Name:RONAK CHEMICALS	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00003/AM17/	RLA File :34/24/040/00329/AM16/	Lic.No/Date:3410041957 09.03.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

271	Case No.: 176/10/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00522/AM17/	RLA File :31/83/040/00178/AM16/	Lic.No/Date:3110066046 14.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.10/82 dated 22.08.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP. RA concerned may take further necessary action as per the decision of NC.			

272	Case No.: 13/1/82-ALC1/2016	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/01787/AM16/	RLA File :34/24/040/00286/AM16/	Lic.No/Date:3410041972 14.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

273	Case No.: 37/4/82-ALC4/2016	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00100/AM17/	RLA File :03/94/040/00962/AM16/	Lic.No/Date:0310803341 15.03.2016	Defer Date: 15.02.2017
	Decision : DML called for from the firm by NC in its meeting No.14 dated 29.11.2016 is awaited. The Committee accordingly deferred the case.			

274	Case No.: 26/4/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE	Meet No/Date:16/82-ALC4/2016	Status:Deferred
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		LIMITED,	28.12.2016	
	HQ File :01/82/050/00089/AM17/	RLA File :03/94/040/01057/AM16/	Lic.No/Date:0310803376 16.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

275	Case No.:7/4/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00070/AM17/	RLA File :05/23/040/00468/AM16/	Lic.No/Date:0510397952 17.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

276	Case No.:13/4/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00076/AM17/	RLA File :05/23/040/00390/AM16/	Lic.No/Date:0510397953 17.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

277	Case No.:8/4/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00071/AM17/	RLA File :05/23/040/00541/AM16/	Lic.No/Date:0510397985 18.03.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

278	Case No.:85/4/82-ALC4/2016	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00148/AM17/	RLA File :09/24/040/00742/AM16/	Lic.No/Date:0910063432 18.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

279	Case No.:36/4/82-ALC4/2016	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00099/AM17/	RLA File :03/94/040/01056/AM16/	Lic.No/Date:0310803468 21.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

280	Case No.:81/4/82-ALC4/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00144/AM17/	RLA File :03/95/040/00984/AM16/	Lic.No/Date:0310803500 22.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

281	Case No.:50/4/82-ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00113/AM17/	RLA File :03/94/040/01070/AM16/	Lic.No/Date:0310803526 23.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

282	Case No.:108/7/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00282/AM17/	RLA File :05/23/040/00518/AM16/	Lic.No/Date:0510398017 23.03.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

283	Case No.:186/10/82-ALC4/2016	Party Name:VOVANTIS LABORATORIES PVT LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00532/AM17/	RLA File :34/24/040/00290/AM16/	Lic.No/Date:3410042021 30.03.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

284	Case No.:43/4/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00106/AM17/	RLA File :03/94/040/01108/AM16/	Lic.No/Date:0310803663 31.03.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

285	Case No.:69/4/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00132/AM17/	RLA File :04/24/040/00275/AM16/	Lic.No/Date:0410161762 31.03.2016	Defer Date: 15.02.2017
	Decision : Information has been called for from the firm in NC meeting No.10/82 dated 23.08.2016 is awaited. The Committee accordingly deferred the case.			

286	Case No.:76/4/82-ALC4/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00139/AM17/	RLA File :03/95/040/01015/AM16/	Lic.No/Date:0310803674 31.03.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

287	Case No.:8/10/82-ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310803722	Defer Date:

	:01/82/050/00354/AM17/	:03/94/040/00645/AM16/	01.04.2016	15.02.2017
	Decision :Deferred.			

288	Case No.:92/4/82-ALC4/2016	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00155/AM17/	RLA File :29/24/040/00010/AM16/	Lic.No/Date:2910025244 06.04.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

289	Case No.:66/2/82-ALC4/2016	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00060/AM17/	RLA File :32/24/040/00043/AM16/	Lic.No/Date:3210077862 13.04.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

290	Case No.:167/10/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00513/AM17/	RLA File :09/24/040/00777/AM16/	Lic.No/Date:0910063505 15.04.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

291	Case No.:127/10/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00473/AM17/	RLA File :09/24/040/00008/AM17/	Lic.No/Date:0910063506 18.04.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

292	Case No.:86/4/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00149/AM17/	RLA File :52/24/040/00001/AM17/	Lic.No/Date:5210041862 19.04.2016	Defer Date: 15.02.2017
	Decision :deferred.			

293	Case No.:3/10/82-ALC4/2016	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00349/AM17/	RLA File :03/94/040/00042/AM17/	Lic.No/Date:0310804024 20.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/522/2015-PI(Norms) dated 19.01.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

294	Case No.:69/2/82-ALC4/2016	Party Name:ALMELO PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00063/AM17/	RLA File :09/24/040/00739/AM16/	Lic.No/Date:0910063533 21.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/537/2015-PI(Norms) dated December 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

295	Case No.:98/10/82-ALC4/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00444/AM17/	RLA File :17/24/040/00006/AM17/	Lic.No/Date:1710006305 21.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on recommendation of D/o C&PC forwarded vide U.O.No.14010/78/2012-Ch-II dated 04.03.2016 uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

296	Case No.:99/10/82-ALC4/2016	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00445/AM17/	RLA File :17/24/040/00005/AM17/	Lic.No/Date:1710006311 22.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on recommendation of D/o C&PC forwarded vide U.O.No.14010/78/2012-Ch-II dated 04.03.2016 uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

297	Case No.:164/10/82-ALC4/2016	Party Name:GLAND PHARMA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00510/AM17/	RLA File :09/24/040/00767/AM16/	Lic.No/Date:0910063540 22.04.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

298	Case No.:125/10/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00471/AM17/	RLA File :09/24/040/00033/AM17/	Lic.No/Date:0910063570 29.04.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

299	Case No.:7/6/82-ALC4/2016	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00174/AM17/	RLA File :03/95/040/00013/AM17/	Lic.No/Date:0310804365 03.05.2016	Defer Date: 15.02.2017

	Decision :Deferred.
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300	Case No.:174/10/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00520/AM17/	RLA File :05/23/040/00038/AM17/	Lic.No/Date:0510398377 04.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

301	Case No.:175/10/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00521/AM17/	RLA File :05/23/040/00032/AM17/	Lic.No/Date:0510398379 04.05.2016	Defer Date: 15.02.2017
	Decision : Deferred.			

302	Case No.:132/10/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00478/AM17/	RLA File :09/24/040/00040/AM17/	Lic.No/Date:0910063583 04.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

303	Case No.:181/10/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00527/AM17/	RLA File :34/24/040/00021/AM17/	Lic.No/Date:3410042142 05.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

304	Case No.:9/10/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00355/AM17/	RLA File :03/94/040/00077/AM17/	Lic.No/Date:0310804424 05.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.18/82 dated 19.12.2013 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

305	Case No.:6/10/82-ALC4/2016	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00352/AM17/	RLA File :05/24/040/00054/AM17/	Lic.No/Date:0510398413 06.05.2016	Defer Date: 15.02.2017
	Decision :			

306	Case No.:146/10/82-	Party Name:PORUS	Meet No/Date:16/82-	Status:Deferred
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	ALC4/2016	LABORATORIES PVT LTD	ALC4/2016 28.12.2016	
	HQ File :01/82/050/00492/AM17/	RLA File :09/24/040/00044/AM17/	Lic.No/Date:0910063608 09.05.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

307	Case No.:178/10/82- ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00524/AM17/	RLA File :34/24/040/00354/AM16/	Lic.No/Date:3410042154 10.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

308	Case No.:77/10/82- ALC4/2016	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00423/AM17/	RLA File :13/24/040/00004/AM17/	Lic.No/Date:1310048244 11.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

309	Case No.:71/10/82- ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00417/AM17/	RLA File :05/24/040/00056/AM17/	Lic.No/Date:0510398495 13.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

310	Case No.:169/10/82- ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00515/AM17/	RLA File :09/24/040/00007/AM17/	Lic.No/Date:0910063629 17.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DBT..			

311	Case No.:94/10/82- ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00440/AM17/	RLA File :05/23/040/00067/AM17/	Lic.No/Date:0510398541 18.05.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

312	Case No.:126/10/82- ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00472/AM17/	RLA File :09/24/040/00306/AM15/	Lic.No/Date:0910063657 19.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DBT.			

313	Case No.:149/10/82-ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00495/AM17/	RLA File :09/24/040/00546/AM16/	Lic.No/Date:0910063659 19.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DBT.			

314	Case No.:72/10/82-ALC4/2016	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00418/AM17/	RLA File :05/24/040/00080/AM17/	Lic.No/Date:0510398561 19.05.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

315	Case No.:73/10/82-ALC4/2016	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00419/AM17/	RLA File :05/24/040/00067/AM17/	Lic.No/Date:0510398560 19.05.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

316	Case No.:156/7/82-ALC4/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00330/AM17/	RLA File :03/94/040/00147/AM17/	Lic.No/Date:0310804903 23.05.2016	Defer Date:16.12.2016
	Decision :Deferred.			

317	Case No.:130/10/82-ALC4/2016	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00476/AM17/	RLA File :09/24/040/00078/AM17/	Lic.No/Date:0910063664 23.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

318	Case No.:83/10/82-ALC4/2016	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00429/AM17/	RLA File :05/24/040/00633/AM16/	Lic.No/Date:0510398574 23.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

319	Case No.:79/10/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00425/AM17/	RLA File :05/23/040/00075/AM17/	Lic.No/Date:0510398581 24.05.2016	Defer Date: 15.02.2017

	Decision : Deferred for want of comments from DoP.
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320	Case No.: 74/10/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00420/AM17/	RLA File :05/23/040/00078/AM17/	Lic.No/Date:0510398583 24.05.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

321	Case No.: 75/10/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00421/AM17/	RLA File :05/23/040/00076/AM17/	Lic.No/Date:0510398582 24.05.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

322	Case No.: 185/10/82-ALC4/2016	Party Name:PAUSHAK LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00531/AM17/	RLA File :34/24/040/00037/AM17/	Lic.No/Date:3410042207 25.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

323	Case No.: 87/10/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00433/AM17/	RLA File :05/24/040/00058/AM17/	Lic.No/Date:0510398614 25.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

324	Case No.: 102/10/82-ALC4/2016	Party Name:IKRISH HEALTHCARE PVT.LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00448/AM17/	RLA File :05/23/040/00091/AM17/	Lic.No/Date:0510398628 26.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

325	Case No.: 68/10/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00414/AM17/	RLA File :05/23/040/00088/AM17/	Lic.No/Date:0510398631 26.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

326	Case No.: 65/10/82-ALC4/2016	Party Name:KORES (INDIA) LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
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	HQ File :01/82/050/00411/AM17/	RLA File :31/83/040/00014/AM17/	Lic.No/Date:3110066163 26.05.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

327	Case No.:88/10/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00434/AM17/	RLA File :05/24/040/00083/AM17/	Lic.No/Date:0510398625 26.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

328	Case No.:91/10/82-ALC4/2016	Party Name:VIC INDUSTRIES,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00437/AM17/	RLA File :17/24/040/00028/AM17/	Lic.No/Date:1710006343 26.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.21/82 dated 23.08.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

329	Case No.:117/10/82-ALC4/2016	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00463/AM17/	RLA File :09/24/040/00089/AM17/	Lic.No/Date:0910063705 27.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

330	Case No.:92/10/82-ALC4/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00438/AM17/	RLA File :17/24/040/00030/AM17/	Lic.No/Date:1710006345 27.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.22/82 dated 20.02.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

331	Case No.:112/10/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00458/AM17/	RLA File :05/23/040/00094/AM17/	Lic.No/Date:0510398655 27.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

332	Case No.:142/16/82-ALC4/2016	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3210077902	Defer Date:

	:01/82/050/00959/AM17/	:32/21/040/00021/AM17/	30.05.2016	
	Decision :Deferred.			

333	Case No.: 36/10/82-ALC4/2016	Party Name:FRESENIUS KABI INDIA PRIVATE LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00382/AM17/	RLA File :03/94/040/00145/AM17/	Lic.No/Date:0310805018 30.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

334	Case No.: 34/10/82-ALC4/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00380/AM17/	RLA File :03/94/040/00048/AM17/	Lic.No/Date:0310805010 30.05.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

335	Case No.: 35/10/82-ALC4/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00381/AM17/	RLA File :03/94/040/00030/AM17/	Lic.No/Date:0310805009 30.05.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

336	Case No.: 123/10/82-ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00469/AM17/	RLA File :09/24/040/00102/AM17/	Lic.No/Date:0910063716 30.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

337	Case No.: 44/10/82-ALC4/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00390/AM17/	RLA File :03/95/040/00128/AM17/	Lic.No/Date:0310805023 30.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.21/82 dated 23.08.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

338	Case No.: 103/10/82-ALC4/2016	Party Name:AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00449/AM17/	RLA File :05/23/040/00095/AM17/	Lic.No/Date:0510398680 31.05.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

339	Case No.: 33/10/82-ALC4/2016	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: approved
	HQ File :01/82/050/00379/AM17/	RLA File :03/94/040/00044/AM17/	Lic.No/Date:0310805039 31.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-3667 published earlier vide PN No.64 dated 17.3.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

340	Case No.: 97/10/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00443/AM17/	RLA File :05/24/040/00066/AM17/	Lic.No/Date:0510398693 31.05.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

341	Case No.: 187/10/82-ALC4/2016	Party Name:WINDLAS HEALTH CARE PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00533/AM17/	RLA File :61/24/040/00001/AM17/	Lic.No/Date:6110001350 01.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

342	Case No.: 54/10/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00400/AM17/	RLA File :04/24/040/00038/AM17/	Lic.No/Date:0410162004 02.06.2016	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.14 dated 29.11.2016 is awaited. The Committee decided to defer the case.			

343	Case No.: 69/10/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00415/AM17/	RLA File :05/23/040/00108/AM17/	Lic.No/Date:0510398724 03.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

344	Case No.: 70/10/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00416/AM17/	RLA File :05/23/040/00109/AM17/	Lic.No/Date:0510398725 03.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

345	Case No.: 48/10/82-	Party Name:AGIO	Meet No/Date:16/82-	Status: Deferred
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	ALC4/2016	PHARMACEUTICALS LTD	ALC4/2016 28.12.2016	
	HQ File :01/82/050/00394/AM17/	RLA File :03/94/040/00051/AM17/	Lic.No/Date:0310805268 07.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

346	Case No.:50/10/82- ALC4/2016	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00396/AM17/	RLA File :03/94/040/00065/AM17/	Lic.No/Date:0310805269 07.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

347	Case No.:51/10/82- ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00397/AM17/	RLA File :03/94/040/00196/AM17/	Lic.No/Date:0310805264 07.06.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

348	Case No.:11/10/82- ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00357/AM17/	RLA File :08/24/040/00088/AM17/	Lic.No/Date:0810138109 07.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

349	Case No.:129/10/82- ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00475/AM17/	RLA File :09/24/040/00045/AM17/	Lic.No/Date:0910063759 07.06.2016	Defer Date: 15.02.2017
	Decision : Information called for from the firm in NC meeting No.14 dated 29.11.2016 is awaited. The Committee accordingly decided to defer the case.			

350	Case No.:134/10/82- ALC4/2016	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00480/AM17/	RLA File :09/24/040/00087/AM17/	Lic.No/Date:0910063771 08.06.2016	Defer Date: 15.02.2017
	Decision : The Committee noted that copy of Master Batch formula duly authenticated by Q.C. in-charge had been called for from the firm in NC meeting No.14 dated 29.11.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.			

351	Case No.:18/10/82- ALC4/2016	Party Name:ARJUN CHEMICALS PVT LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0410162023	Defer Date:

	:01/82/050/00364/AM17/	:04/24/040/00041/AM17/	08.06.2016	15.02.2017
	Decision :Deferred.			

352	Case No.:121/10/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00467/AM17/	RLA File :09/24/040/00032/AM17/	Lic.No/Date:0910063765 08.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

353	Case No.:151/10/82-ALC4/2016	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00497/AM17/	RLA File :09/24/040/00123/AM17/	Lic.No/Date:0910063778 09.06.2016	Defer Date: 15.02.2017
	Decision : The Committee noted that information called for from the firm in NC meeting No.14 dated 29.11.2016 is awaited. The Committee accordingly decided to defer the case.			

354	Case No.:49/10/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00395/AM17/	RLA File :03/94/040/00181/AM17/	Lic.No/Date:0310805345 09.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

355	Case No.:179/10/82-ALC4/2016	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00525/AM17/	RLA File :34/24/040/00064/AM17/	Lic.No/Date:3410042257 10.06.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

356	Case No.:12/10/82-ALC4/2016	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00358/AM17/	RLA File :04/24/040/00043/AM17/	Lic.No/Date:0410162034 10.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

357	Case No.:89/10/82-ALC4/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00435/AM17/	RLA File :17/24/040/00037/AM17/	Lic.No/Date:1710006358 10.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on recommendation of D/o C&PC forwarded vide U.O.No.14010/78/2012-Ch-II dated 04.03.2016 uploaded at the end of these			

	minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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358	Case No.:90/10/82-ALC4/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00436/AM17/	RLA File :17/24/040/00039/AM17/	Lic.No/Date:1710006359 10.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on recommendation of D/o C&PC forwarded vide U.O.No.14010/78/2012-Ch-II dated 04.03.2016 uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

359	Case No.:46/10/82-ALC4/2016	Party Name:NOCIL LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00392/AM17/	RLA File :03/95/040/00134/AM17/	Lic.No/Date:0310805363 10.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

360	Case No.:47/10/82-ALC4/2016	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00393/AM17/	RLA File :03/95/040/00196/AM17/	Lic.No/Date:0310805364 10.06.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

361	Case No.:64/10/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00410/AM17/	RLA File :31/83/040/00195/AM16/	Lic.No/Date:3110066174 13.06.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

362	Case No.:14/10/82-ALC4/2016	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00360/AM17/	RLA File :04/24/040/00049/AM17/	Lic.No/Date:0410162041 14.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

363	Case No.:52/10/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00398/AM17/	RLA File :03/94/040/00223/AM17/	Lic.No/Date:0310805476 14.06.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

364	Case No.:26/10/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00372/AM17/	RLA File :03/94/040/00217/AM17/	Lic.No/Date:0310805452 14.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

365	Case No.:27/10/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00373/AM17/	RLA File :03/94/040/00218/AM17/	Lic.No/Date:0310805451 14.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

366	Case No.:137/10/82-ALC4/2016	Party Name:PROCESS AGROCHEM INDUSTRIES PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00483/AM17/	RLA File :56/24/040/00009/AM17/	Lic.No/Date:5610004930 14.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from MSME.			

367	Case No.:19/10/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00365/AM17/	RLA File :05/24/040/00117/AM17/	Lic.No/Date:0510398800 14.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

368	Case No.:60/10/82-ALC4/2016	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00406/AM17/	RLA File :22/24/040/00014/AM17/	Lic.No/Date:2210015501 14.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

369	Case No.:61/10/82-ALC4/2016	Party Name:ANUJA HEALTHCARE LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00407/AM17/	RLA File :22/24/040/00013/AM17/	Lic.No/Date:2210015504 15.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

370	Case No.:25/10/82-ALC4/2016	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310805494	Defer Date:

	:01/82/050/00371/AM17/	:03/94/040/00132/AM17/	15.06.2016	15.02.2017
	Decision : Deferred for want of comments from DoP.			

371	Case No.: 154/10/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00500/AM17/	RLA File :09/24/040/00084/AM17/	Lic.No/Date:0910063799 15.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

372	Case No.: 23/10/82-ALC4/2016	Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00369/AM17/	RLA File :05/24/040/00128/AM17/	Lic.No/Date:0510398826 16.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

373	Case No.: 62/10/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00408/AM17/	RLA File :52/24/040/00019/AM17/	Lic.No/Date:5210041935 17.06.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

374	Case No.: 57/10/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00403/AM17/	RLA File :05/23/040/00054/AM17/	Lic.No/Date:0510398839 17.06.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

375	Case No.: 40/10/82-ALC4/2016	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00386/AM17/	RLA File :03/95/040/00191/AM17/	Lic.No/Date:0310805570 17.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

376	Case No.: 58/10/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00404/AM17/	RLA File :52/24/040/00018/AM17/	Lic.No/Date:5210041937 20.06.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

377	Case No.: 30/10/82-ALC4/2016	Party Name:DANOPHARM CHEMICALS PRIVATE	Meet No/Date:16/82-ALC4/2016	Status:Deferred
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		LTD.	28.12.2016	
	HQ File :01/82/050/00376/AM17/	RLA File :03/94/040/00150/AM17/	Lic.No/Date:0310805606 20.06.2016	Defer Date: 15.02.2017
	Decision : Deferred.			

378	Case No.:29/10/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00375/AM17/	RLA File :03/94/040/00208/AM17/	Lic.No/Date:0310805623 21.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

379	Case No.:33/16/82-ALC4/2016	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00850/AM17/	RLA File :09/24/040/00128/AM17/	Lic.No/Date:0910063810 21.06.2016	Defer Date:
	Decision : Deferred for want of comments from DoP.			

380	Case No.:78/10/82-ALC4/2016	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00424/AM17/	RLA File :13/24/040/00009/AM17/	Lic.No/Date:1310048295 22.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

381	Case No.:56/10/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00402/AM17/	RLA File :04/24/040/00051/AM17/	Lic.No/Date:0410162058 22.06.2016	Defer Date: 15.02.2017
	Decision : The Committee noted that information called for from the firm in NC meeting No.14 dated 29.11.2016 is awaited. The Committee accordingly decided to defer the case.			

382	Case No.:105/10/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00451/AM17/	RLA File :05/24/040/00133/AM17/	Lic.No/Date:0510398872 22.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

383	Case No.:35/16/82-ALC4/2016	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00852/AM17/	RLA File :09/24/040/00154/AM17/	Lic.No/Date:0910063814 22.06.2016	Defer Date: 15.02.2017

	Decision : Deferred for want of comments from DoP.
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384	Case No.:81/16/82-ALC4/2016	Party Name:VISION DRUGS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00898/AM17/	RLA File :09/24/040/00131/AM17/	Lic.No/Date:0910063815 22.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

385	Case No.:83/16/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00900/AM17/	RLA File :09/24/040/00101/AM17/	Lic.No/Date:0910063816 22.06.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

386	Case No.:58/16/82-ALC4/2016	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00875/AM17/	RLA File :09/24/040/00152/AM17/	Lic.No/Date:0910063836 23.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

387	Case No.:109/10/82-ALC4/2016	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00455/AM17/	RLA File :22/24/040/00022/AM17/	Lic.No/Date:2210015511 23.06.2016	Defer Date: 15.02.2017
	Decision : The Committee noted that information called for from the firm in NC meeting No.14 dated 29.11.2016 is awaited. The Committee accordingly decided to defer the case.			

388	Case No.:28/10/82-ALC4/2016	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00374/AM17/	RLA File :03/94/040/00202/AM17/	Lic.No/Date:0310805671 23.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on earlier decision taken by NC in its meeting No.19/82 dated 02.01.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

389	Case No.:40/16/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00857/AM17/	RLA File :09/24/040/00166/AM17/	Lic.No/Date:0910063840 24.06.2016	Defer Date: 15.02.2017

	Decision: Deferred for want of comments from DoP.
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390	Case No.: 59/16/82-ALC4/2016	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00876/AM17/	RLA File :09/24/040/00153/AM17/	Lic.No/Date:0910063841 24.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/215/2016-PI(Norms) dated Sept. 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

391	Case No.: 110/10/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00456/AM17/	RLA File :31/83/040/00027/AM17/	Lic.No/Date:3110066198 27.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.12/82 dated 15.12.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP. RA concerned may take further necessary action as per the decision of NC.			

392	Case No.: 37/10/82-ALC4/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00383/AM17/	RLA File :03/95/040/00258/AM17/	Lic.No/Date:0310805756 28.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.10/82 dated 22.08.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

393	Case No.: 38/10/82-ALC4/2016	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00384/AM17/	RLA File :03/95/040/00234/AM17/	Lic.No/Date:0310805748 28.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

394	Case No.: 39/10/82-ALC4/2016	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00385/AM17/	RLA File :03/95/040/00235/AM17/	Lic.No/Date:0310805747 28.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

395	Case No.: 61/16/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
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	HQ File :01/82/050/00878/AM17/	RLA File :09/24/040/00145/AM17/	Lic.No/Date:0910063847 28.06.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:92/16/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
396	HQ File :01/82/050/00909/AM17/	RLA File :09/24/040/00157/AM17/	Lic.No/Date:0910063873 30.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:138/10/82-ALC4/2016	Party Name:PARENTAL DRUGS INDIA LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
397	HQ File :01/82/050/00484/AM17/	RLA File :56/24/040/00051/AM16/	Lic.No/Date:5610004939 30.06.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:56/16/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
398	HQ File :01/82/050/00873/AM17/	RLA File :09/24/040/00150/AM17/	Lic.No/Date:0910063877 30.06.2016	Defer Date: 15.02.2017
	Decision : Deferred.			

	Case No.:182/10/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
399	HQ File :01/82/050/00528/AM17/	RLA File :34/24/040/00095/AM17/	Lic.No/Date:3410042315 30.06.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:183/10/82-ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
400	HQ File :01/82/050/00529/AM17/	RLA File :34/24/040/00094/AM17/	Lic.No/Date:3410042314 30.06.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:104/16/82-ALC4/2016	Party Name:VIRUPAKSHA ORGANICS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
401	HQ File :01/82/050/00921/AM17/	RLA File :09/24/040/00173/AM17/	Lic.No/Date:0910063876 30.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/214/2016-PI(Norms) dated 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

402	Case No.:47/16/82-ALC4/2016	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00864/AM17/	RLA File :34/24/040/00298/AM16/	Lic.No/Date:3410042323 01.07.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

403	Case No.:30/16/82-ALC4/2016	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00847/AM17/	RLA File :09/24/040/00164/AM17/	Lic.No/Date:0910063878 01.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

404	Case No.:57/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00874/AM17/	RLA File :09/24/040/00025/AM17/	Lic.No/Date:0910063886 04.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

405	Case No.:85/10/82- ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00431/AM17/	RLA File :05/23/040/00172/AM17/	Lic.No/Date:0510398972 04.07.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

406	Case No.:86/10/82- ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00432/AM17/	RLA File :05/23/040/00146/AM17/	Lic.No/Date:0510398970 04.07.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

407	Case No.:101/10/82- ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00447/AM17/	RLA File :05/23/040/00173/AM17/	Lic.No/Date:0510398971 04.07.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

408	Case No.:135/10/82- ALC4/2016	Party Name:PARENTAL DRUGS INDIA LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00481/AM17/	RLA File :56/24/040/00014/AM17/	Lic.No/Date:5610004941 04.07.2016	Defer Date: 15.02.2017

	Decision : Deferred for want of comments from DoP.
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409	Case No.: 3/8/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00341/AM17/	RLA File :34/24/040/00079/AM17/	Lic.No/Date:3410042326 05.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

410	Case No.: 5/14/82-ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00803/AM17/	RLA File :34/24/040/00099/AM17/	Lic.No/Date:3410042324 05.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

411	Case No.: 2/16/82-ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00819/AM17/	RLA File :34/24/040/00100/AM17/	Lic.No/Date:3410042325 05.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

412	Case No.: 2/8/82-ALC4/2016	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00340/AM17/	RLA File :05/23/040/00139/AM17/	Lic.No/Date:0510398996 05.07.2016	Defer Date: 15.02.2017
	Decision :deferred.			

413	Case No.: 63/16/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00880/AM17/	RLA File :09/24/040/00178/AM17/	Lic.No/Date:0910063892 06.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

414	Case No.: 48/16/82-ALC4/2016	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00865/AM17/	RLA File :34/24/040/00295/AM16/	Lic.No/Date:3410042327 07.07.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

415	Case No.: 4/8/82-ALC4/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
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	HQ File :01/82/050/00342/AM17/	RLA File :08/24/040/00132/AM17/	Lic.No/Date:0810138237 07.07.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:63/10/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
416	HQ File :01/82/050/00409/AM17/	RLA File :04/24/040/00058/AM17/	Lic.No/Date:0410162083 08.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:82/16/82-ALC4/2016	Party Name:EYTAN LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
417	HQ File :01/82/050/00899/AM17/	RLA File :09/24/040/00162/AM17/	Lic.No/Date:0910063899 11.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:137/16/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
418	HQ File :01/82/050/00954/AM17/	RLA File :07/24/040/00130/AM17/	Lic.No/Date:0710110080 12.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.23/82 dated 01.11.2012 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:10/14/82-ALC4/2016	Party Name:GLOBAL MEDICINES LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
419	HQ File :01/82/050/00808/AM17/	RLA File :34/24/040/00101/AM17/	Lic.No/Date:3410042344 12.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:36/16/82-ALC4/2016	Party Name:NATCO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
420	HQ File :01/82/050/00853/AM17/	RLA File :09/24/040/00169/AM17/	Lic.No/Date:0910063915 13.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:39/16/82-ALC4/2016	Party Name:NATCO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
421	HQ File :01/82/050/00856/AM17/	RLA File :09/24/040/00168/AM17/	Lic.No/Date:0910063916 13.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

422	Case No.:41/16/82-ALC4/2016	Party Name:NATCO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00858/AM17/	RLA File :09/24/040/00167/AM17/	Lic.No/Date:0910063917 13.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

423	Case No.:42/16/82-ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00859/AM17/	RLA File :09/24/040/00206/AM17/	Lic.No/Date:0910063914 13.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

424	Case No.:106/16/82-ALC4/2016	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00923/AM17/	RLA File :09/24/040/00175/AM17/	Lic.No/Date:0910063913 13.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

425	Case No.:29/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00846/AM17/	RLA File :09/24/040/00180/AM17/	Lic.No/Date:0910063923 14.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

426	Case No.:103/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00920/AM17/	RLA File :09/24/040/00174/AM17/	Lic.No/Date:0910063926 14.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

427	Case No.:105/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00922/AM17/	RLA File :09/24/040/00170/AM17/	Lic.No/Date:0910063925 14.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

428	Case No.:82/10/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00428/AM17/	RLA File :31/83/040/00041/AM17/	Lic.No/Date:3110066246 14.07.2016	Defer Date: 15.02.2017

	Decision :Deferred.
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429	Case No.:84/16/82-ALC4/2016	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00901/AM17/	RLA File :09/24/040/00224/AM17/	Lic.No/Date:0910063921 14.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

430	Case No.:37/16/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00854/AM17/	RLA File :09/24/040/00214/AM17/	Lic.No/Date:0910063939 15.07.2016	Defer Date:
	Decision : Deferred for want of comments from DoP.			

431	Case No.:43/16/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00860/AM17/	RLA File :09/24/040/00213/AM17/	Lic.No/Date:0910063938 15.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

432	Case No.:6/8/82-ALC4/2016	Party Name:ATUL LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00344/AM17/	RLA File :08/24/040/00134/AM17/	Lic.No/Date:0810138308 18.07.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

433	Case No.:16/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00833/AM17/	RLA File :09/24/040/00217/AM17/	Lic.No/Date:0910063946 19.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

434	Case No.:32/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00849/AM17/	RLA File :09/24/040/00218/AM17/	Lic.No/Date:0910063947 19.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

435	Case No.:4/14/82-ALC4/2016	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
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	HQ File :01/82/050/00802/AM17/	RLA File :34/24/040/00109/AM17/	Lic.No/Date:3410042360 19.07.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:12/14/82-ALC4/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
436	HQ File :01/82/050/00810/AM17/	RLA File :17/24/040/00065/AM17/	Lic.No/Date:1710006408 19.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on earlier decision taken by NC in its meeting No.04/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:34/16/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
437	HQ File :01/82/050/00851/AM17/	RLA File :09/24/040/00199/AM17/	Lic.No/Date:0910063950 20.07.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:27/16/82-ALC4/2016	Party Name:BRILLIANT BIO PHARMA PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
438	HQ File :01/82/050/00844/AM17/	RLA File :09/24/040/00132/AM17/	Lic.No/Date:0910063967 21.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:1/14/82-ALC4/2016	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
439	HQ File :01/82/050/00799/AM17/	RLA File :34/24/040/00106/AM17/	Lic.No/Date:3410042370 21.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:38/16/82-ALC4/2016	Party Name:VIRUPAKSHA ORGANICS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
440	HQ File :01/82/050/00855/AM17/	RLA File :09/24/040/00216/AM17/	Lic.No/Date:0910063965 21.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/270/2016-PI(Norms) dated October 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

441	Case No.:28/16/82-ALC4/2016	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00845/AM17/	RLA File :09/24/040/00215/AM17/	Lic.No/Date:0910063971 22.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/72/2016-PI(Norms) dated June. 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

442	Case No.:3/14/82-ALC4/2016	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00801/AM17/	RLA File :34/24/040/00124/AM17/	Lic.No/Date:3410042372 22.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

443	Case No.:60/16/82-ALC4/2016	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00877/AM17/	RLA File :09/24/040/00235/AM17/	Lic.No/Date:0910063977 25.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

444	Case No.:49/16/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00866/AM17/	RLA File :34/24/040/00127/AM17/	Lic.No/Date:3410042385 27.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

445	Case No.:85/16/82-ALC4/2016	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00902/AM17/	RLA File :09/24/040/00234/AM17/	Lic.No/Date:0910063995 28.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

446	Case No.:31/16/82-ALC4/2016	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00848/AM17/	RLA File :09/24/040/00236/AM17/	Lic.No/Date:0910063999 29.07.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

447	Case No.:24/16/82-ALC4/2016	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
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	HQ File :01/82/050/00841/AM17/	RLA File :09/24/040/00243/AM17/	Lic.No/Date:0910064002 02.08.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:9/14/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
448	HQ File :01/82/050/00807/AM17/	RLA File :34/24/040/00133/AM17/	Lic.No/Date:3410042403 04.08.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:25/16/82-ALC4/2016	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
449	HQ File :01/82/050/00842/AM17/	RLA File :09/24/040/00248/AM17/	Lic.No/Date:0910064009 04.08.2016	Defer Date: 15.02.2017
	Decision : Deferred			

	Case No.:21/16/82-ALC4/2016	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
450	HQ File :01/82/050/00838/AM17/	RLA File :09/24/040/00151/AM17/	Lic.No/Date:0910064013 08.08.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:139/16/82-ALC4/2016	Party Name:ARJUN CHEMICALS PVT LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
451	HQ File :01/82/050/00956/AM17/	RLA File :04/24/040/00080/AM17/	Lic.No/Date:0410162170 08.08.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

	Case No.:50/16/82-ALC4/2016	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
452	HQ File :01/82/050/00867/AM17/	RLA File :34/24/040/00126/AM17/	Lic.No/Date:3410042426 09.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.15/82 dated 31.10.2013 , uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:23/16/82-ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
453	HQ File :01/82/050/00840/AM17/	RLA File :09/24/040/00210/AM17/	Lic.No/Date:0910064015 09.08.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

454	Case No.:14/16/82-ALC4/2016	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00831/AM17/	RLA File :09/24/040/00229/AM17/	Lic.No/Date:0910064024 11.08.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

455	Case No.:12/16/82-ALC4/2016	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00829/AM17/	RLA File :09/24/040/00251/AM17/	Lic.No/Date:0910064036 12.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/679/2016-PI(Norms) dated 12.03.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

456	Case No.:22/16/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00839/AM17/	RLA File :09/24/040/00211/AM17/	Lic.No/Date:0910064039 16.08.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

457	Case No.:13/16/82-ALC4/2016	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00830/AM17/	RLA File :09/24/040/00261/AM17/	Lic.No/Date:0910064050 17.08.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

458	Case No.:9/16/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00826/AM17/	RLA File :34/24/040/00146/AM17/	Lic.No/Date:3410042456 19.08.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

459	Case No.:15/16/82-ALC4/2016	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00832/AM17/	RLA File :09/24/040/00264/AM17/	Lic.No/Date:0910064057 19.08.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

460	Case No.:1/16/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL	Meet No/Date:16/82-ALC4/2016	Status: Deferred
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		INDUSTRIES LTD.,	28.12.2016	
	HQ File :01/82/050/00818/AM17/	RLA File :05/24/040/00202/AM17/	Lic.No/Date:0510399511 19.08.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

461	Case No.:44/16/82-ALC4/2016	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00861/AM17/	RLA File :09/24/040/00274/AM17/	Lic.No/Date:0910064061 23.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/473/2013-PI(Norms) dated 21 st October 2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

462	Case No.:45/16/82-ALC4/2016	Party Name:GRANULES INDIA LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00862/AM17/	RLA File :09/24/040/00273/AM17/	Lic.No/Date:0910064065 24.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/270/2016-PI(Norms) dated October 2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

463	Case No.:46/16/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00863/AM17/	RLA File :09/24/040/00276/AM17/	Lic.No/Date:0910064077 26.08.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

464	Case No.:140/16/82-ALC4/2016	Party Name:NUTRA SPECIALITIES PVT. LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00957/AM17/	RLA File :04/24/040/00265/AM16/	Lic.No/Date:0410162242 02.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

465	Case No.:100/16/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00917/AM17/	RLA File :05/23/040/00272/AM17/	Lic.No/Date:0510399660 08.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

466	Case No.:1/12/82-ALC4/2016	Party Name:INTAS PHARMACEUTICALS LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Approved
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	HQ File :01/82/050/00625/AM17/	RLA File :08/24/040/00236/AM17/	Lic.No/Date:0810138639 09.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/815/2013-PI(Norms) dated August 2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:3/12/82-ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
467	HQ File :01/82/050/00627/AM17/	RLA File :05/24/040/00255/AM17/	Lic.No/Date:0510399725 15.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:4/12/82-ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
468	HQ File :01/82/050/00628/AM17/	RLA File :09/24/040/00290/AM17/	Lic.No/Date:0910064145 16.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:90/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
469	HQ File :01/82/050/00907/AM17/	RLA File :05/24/040/00229/AM17/	Lic.No/Date:0510399749 16.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:91/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
470	HQ File :01/82/050/00908/AM17/	RLA File :05/24/040/00216/AM17/	Lic.No/Date:0510399740 16.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:94/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
471	HQ File :01/82/050/00911/AM17/	RLA File :05/24/040/00230/AM17/	Lic.No/Date:0510399750 16.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

	Case No.:95/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
472	HQ File :01/82/050/00912/AM17/	RLA File :05/24/040/00222/AM17/	Lic.No/Date:0510399746 16.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

473	Case No.:96/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00913/AM17/	RLA File :05/24/040/00223/AM17/	Lic.No/Date:0510399747 16.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

474	Case No.:97/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00914/AM17/	RLA File :05/24/040/00261/AM17/	Lic.No/Date:0510399752 16.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

475	Case No.:110/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00927/AM17/	RLA File :05/24/040/00207/AM17/	Lic.No/Date:0510399738 16.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

476	Case No.:119/16/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00936/AM17/	RLA File :05/24/040/00220/AM17/	Lic.No/Date:0510399742 16.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

477	Case No.:4/16/82-ALC4/2016	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00821/AM17/	RLA File :09/24/040/00329/AM17/	Lic.No/Date:0910064154 19.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/455/2014-PI(Norms) dated February 2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

478	Case No.:6/16/82-ALC4/2016	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00823/AM17/	RLA File :09/24/040/00327/AM17/	Lic.No/Date:0910064153 19.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

479	Case No.:7/16/82-ALC4/2016	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:16/82-ALC4/2016	Status: Approved
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			28.12.2016	
	HQ File :01/82/050/00824/AM17/	RLA File :09/24/040/00328/AM17/	Lic.No/Date:0910064152 19.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/646/2013-PI(Norms) dated 24.12.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

480	Case No.:99/16/82-ALC4/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00916/AM17/	RLA File :05/23/040/00280/AM17/	Lic.No/Date:0510399773 20.09.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

481	Case No.:70/16/82-ALC4/2016	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00887/AM17/	RLA File :05/23/040/00237/AM17/	Lic.No/Date:0510399777 20.09.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

482	Case No.:76/16/82-ALC4/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00893/AM17/	RLA File :05/23/040/00162/AM17/	Lic.No/Date:0510399799 21.09.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

483	Case No.:141/16/82-ALC4/2016	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00958/AM17/	RLA File :04/24/040/00069/AM17/	Lic.No/Date:0410162295 21.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision of NC taken in its meeting No.10/82 dated 05.06.2012 for same firm, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per the decision of NC.			

484	Case No.:112/16/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00929/AM17/	RLA File :05/24/040/00282/AM17/	Lic.No/Date:0510399789 21.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

485	Case No.:72/16/82-ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT.	Meet No/Date:16/82-ALC4/2016	Status: Deferred
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		LTD.	28.12.2016	
	HQ File :01/82/050/00889/AM17/	RLA File :05/23/040/00214/AM17/	Lic.No/Date:0510399816 22.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

486	Case No.:6/14/82-ALC4/2016	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00804/AM17/	RLA File :29/24/040/00002/AM17/	Lic.No/Date:2910025262 23.09.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

487	Case No.:93/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00910/AM17/	RLA File :05/24/040/00301/AM17/	Lic.No/Date:0510399916 27.09.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

488	Case No.:78/16/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00895/AM17/	RLA File :05/23/040/00304/AM17/	Lic.No/Date:0510399927 28.09.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

489	Case No.:109/16/82-ALC4/2016	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00926/AM17/	RLA File :05/24/040/00307/AM17/	Lic.No/Date:0510399924 28.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DBT.			

490	Case No.:111/16/82-ALC4/2016	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00928/AM17/	RLA File :05/24/040/00295/AM17/	Lic.No/Date:0510399921 28.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.11/82 dated 26.11.2014 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

491	Case No.:128/16/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00945/AM17/	RLA File :08/24/040/00260/AM17/	Lic.No/Date:0810138777 30.09.2016	Defer Date: 15.02.2017

	Decision : Deferred for want of comments from DoP.
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492	Case No.: 124/16/82-ALC4/2016	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00941/AM17/	RLA File :08/24/040/00256/AM17/	Lic.No/Date:0810138780 30.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

493	Case No.: 125/16/82-ALC4/2016	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00942/AM17/	RLA File :08/24/040/00255/AM17/	Lic.No/Date:0810138776 30.09.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

494	Case No.: 69/16/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00886/AM17/	RLA File :05/23/040/00310/AM17/	Lic.No/Date:0510399960 03.10.2016	Defer Date:
	Decision : Deferred for want of comments from DoP.			

495	Case No.: 77/16/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00894/AM17/	RLA File :05/23/040/00188/AM17/	Lic.No/Date:0510399958 03.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

496	Case No.: 98/16/82-ALC4/2016	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00915/AM17/	RLA File :05/23/040/00293/AM17/	Lic.No/Date:0510400012 04.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

497	Case No.: 114/16/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00931/AM17/	RLA File :05/23/040/00315/AM17/	Lic.No/Date:0510400010 04.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

498	Case No.: 117/16/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
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	HQ File :01/82/050/00934/AM17/	RLA File :05/23/040/00316/AM17/	Lic.No/Date:0510400011 04.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

499	Case No.:17/16/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00834/AM17/	RLA File :05/23/040/00322/AM17/	Lic.No/Date:0510400064 06.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

500	Case No.:3/16/82-ALC4/2016	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00820/AM17/	RLA File :09/24/040/00346/AM17/	Lic.No/Date:0910064248 06.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

501	Case No.:5/16/82-ALC4/2016	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00822/AM17/	RLA File :09/24/040/00363/AM17/	Lic.No/Date:0910064249 06.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

502	Case No.:62/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00879/AM17/	RLA File :05/24/040/00285/AM17/	Lic.No/Date:0510400053 06.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

503	Case No.:88/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00905/AM17/	RLA File :05/24/040/00206/AM17/	Lic.No/Date:0510400054 06.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

504	Case No.:116/16/82- ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00933/AM17/	RLA File :05/24/040/00237/AM17/	Lic.No/Date:0510400057 06.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

505	Case No.:143/16/82-	Party Name:ARJUN	Meet No/Date:16/82-	Status:
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	ALC4/2016	CHEMICALS PVT LTD	ALC4/2016 28.12.2016	Deferred
	HQ File :01/82/050/00960/AM17/	RLA File :04/24/040/00118/AM17/	Lic.No/Date:0410162358 07.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

506	Case No.:68/16/82-ALC4/2016	Party Name:JUBILANT GENERICIS LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00885/AM17/	RLA File :05/23/040/00299/AM17/	Lic.No/Date:0510400077 07.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

507	Case No.:73/16/82-ALC4/2016	Party Name:JUBILANT GENERICIS LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00890/AM17/	RLA File :05/23/040/00298/AM17/	Lic.No/Date:0510400076 07.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

508	Case No.:118/16/82- ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00935/AM17/	RLA File :05/24/040/00334/AM17/	Lic.No/Date:0510400083 07.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

509	Case No.:75/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00892/AM17/	RLA File :05/24/040/00125/AM17/	Lic.No/Date:0510400069 07.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

510	Case No.:79/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00896/AM17/	RLA File :05/24/040/00277/AM17/	Lic.No/Date:0510400073 07.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

511	Case No.:101/16/82- ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00918/AM17/	RLA File :05/24/040/00115/AM17/	Lic.No/Date:0510400070 07.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

512	Case No.: 55/16/82-ALC4/2016	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00872/AM17/	RLA File :22/24/040/00060/AM17/	Lic.No/Date:2210015578 10.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

513	Case No.: 74/16/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00891/AM17/	RLA File :05/23/040/00323/AM17/	Lic.No/Date:0510400088 13.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

514	Case No.: 129/16/82-ALC4/2016	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00946/AM17/	RLA File :08/24/040/00273/AM17/	Lic.No/Date:0810138843 14.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

515	Case No.: 121/16/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00938/AM17/	RLA File :08/24/040/00281/AM17/	Lic.No/Date:0810138874 18.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

516	Case No.: 126/16/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00943/AM17/	RLA File :08/24/040/00278/AM17/	Lic.No/Date:0810138860 18.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

517	Case No.: 127/16/82-ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00944/AM17/	RLA File :08/24/040/00280/AM17/	Lic.No/Date:0810138861 18.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

518	Case No.: 107/16/82-ALC4/2016	Party Name:DALAS BIOTECH LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00924/AM17/	RLA File :05/23/040/00474/AM16/	Lic.No/Date:0510400138 18.10.2016	Defer Date: 15.02.2017

	Decision : Deferred for want of comments from DoP.
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519	Case No.: 20/16/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00837/AM17/	RLA File :05/23/040/00339/AM17/	Lic.No/Date:0510400130 18.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

520	Case No.: 54/16/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00871/AM17/	RLA File :22/24/040/00065/AM17/	Lic.No/Date:2210015580 18.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

521	Case No.: 108/16/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00925/AM17/	RLA File :05/23/040/00303/AM17/	Lic.No/Date:0510400129 18.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

522	Case No.: 89/16/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00906/AM17/	RLA File :05/24/040/00321/AM17/	Lic.No/Date:0510400153 19.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

523	Case No.: 120/16/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00937/AM17/	RLA File :08/24/040/00288/AM17/	Lic.No/Date:0810138919 20.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on earlier decision taken by NC in its meeting No.04/82 dated 03.07.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

524	Case No.: 26/16/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00843/AM17/	RLA File :31/83/040/00055/AM17/	Lic.No/Date:3110066375 20.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

525	Case No.: 113/16/82-	Party Name:KLJ	Meet No/Date:16/82-	Status:
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	ALC4/2016	PLASTICIZERS LIMITED	ALC4/2016 28.12.2016	Deferred
	HQ File :01/82/050/00930/AM17/	RLA File :05/23/040/00346/AM17/	Lic.No/Date:0510400173 20.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

526	Case No.:80/16/82-ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00897/AM17/	RLA File :05/24/040/00344/AM17/	Lic.No/Date:0510400193 20.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

527	Case No.:53/16/82-ALC4/2016	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00870/AM17/	RLA File :22/24/040/00066/AM17/	Lic.No/Date:2210015582 21.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

528	Case No.:87/16/82-ALC4/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00904/AM17/	RLA File :05/23/040/00287/AM17/	Lic.No/Date:0510400238 24.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

529	Case No.:13/14/82- ALC4/2016	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00811/AM17/	RLA File :52/24/040/00047/AM17/	Lic.No/Date:5210042055 25.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

530	Case No.:86/16/82-ALC4/2016	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00903/AM17/	RLA File :05/23/040/00351/AM17/	Lic.No/Date:0510400251 25.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

531	Case No.:51/16/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:16/82- ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00868/AM17/	RLA File :22/24/040/00067/AM17/	Lic.No/Date:2210015583 25.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

532	Case No.: 67/16/82-ALC4/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00884/AM17/	RLA File :05/24/040/00355/AM17/	Lic.No/Date:0510400261 25.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

533	Case No.: 102/16/82-ALC4/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00919/AM17/	RLA File :05/24/040/00318/AM17/	Lic.No/Date:0510400258 25.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

534	Case No.: 122/16/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00939/AM17/	RLA File :08/24/040/00289/AM17/	Lic.No/Date:0810138976 26.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

535	Case No.: 123/16/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00940/AM17/	RLA File :08/24/040/00307/AM17/	Lic.No/Date:0810138972 26.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

536	Case No.: 10/16/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
	HQ File :01/82/050/00827/AM17/	RLA File :31/83/040/00098/AM17/	Lic.No/Date:3110066386 26.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.10/82 dated 22.08.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP. RA concerned may take further necessary action as per the decision of NC.			

537	Case No.: 115/16/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00932/AM17/	RLA File :05/23/040/00329/AM17/	Lic.No/Date:0510400281 26.10.2016	Defer Date: 15.02.2017
	Decision : Deferred.			

538	Case No.: 19/16/82-ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:16/82-ALC4/2016	Status: Deferred
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			28.12.2016	
	HQ File :01/82/050/00836/AM17/	RLA File :05/23/040/00355/AM17/	Lic.No/Date:0510400295 27.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

539	Case No.:130/16/82-ALC4/2016	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00947/AM17/	RLA File :30/24/040/00027/AM17/	Lic.No/Date:3010103875 27.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

540	Case No.:52/16/82-ALC4/2016	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00869/AM17/	RLA File :22/24/040/00038/AM17/	Lic.No/Date:2210015587 27.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

541	Case No.:14/14/82-ALC4/2016	Party Name:CONCORD BIOTECH LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00812/AM17/	RLA File :08/24/040/00264/AM17/	Lic.No/Date:0810138999 28.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

542	Case No.:66/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00883/AM17/	RLA File :05/24/040/00339/AM17/	Lic.No/Date:0510400305 28.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

543	Case No.:71/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00888/AM17/	RLA File :05/24/040/00360/AM17/	Lic.No/Date:0510400306 28.10.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

544	Case No.:11/16/82-ALC4/2016	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Deferred
	HQ File :01/82/050/00828/AM17/	RLA File :31/83/040/00094/AM17/	Lic.No/Date:3110066388 31.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

545	Case No.:18/16/82-ALC4/2016	Party Name:HONOUR LAB LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00835/AM17/	RLA File :09/24/040/00417/AM17/	Lic.No/Date:0910064330 31.10.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

546	Case No.:15/14/82-ALC4/2016	Party Name:MICRO LABS LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00813/AM17/	RLA File :07/24/040/00255/AM17/	Lic.No/Date:0710110609 02.11.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

547	Case No.:16/14/82-ALC4/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00814/AM17/	RLA File :04/24/040/00133/AM17/	Lic.No/Date:0410162482 10.11.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

548	Case No.:64/16/82-ALC4/2016	Party Name:BALAJI AMINES LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Approved
	HQ File :01/82/050/00881/AM17/	RLA File :31/83/040/00103/AM17/	Lic.No/Date:3110066396 15.11.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.4/82 dated 03.07.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

549	Case No.:65/16/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00882/AM17/	RLA File :31/83/040/00106/AM17/	Lic.No/Date:3110066397 15.11.2016	Defer Date: 15.02.2017
	Decision :Deferred.			

550	Case No.:134/16/82-ALC4/2016	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
	HQ File :01/82/050/00951/AM17/	RLA File :52/24/040/00054/AM17/	Lic.No/Date:5210042082 05.12.2016	Defer Date: 15.02.2017
	Decision : Deferred for want of comments from DoP.			

551	Case No.:135/16/82-ALC4/2016	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status:Deferred
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HQ File :01/82/050/00952/AM17/	RLA File :52/24/040/00055/AM17/	Lic.No/Date:5210042083 05.12.2016	Defer Date: 15.02.2017
Decision : Deferred for want of comments from DoP.			

Case No.:144/16/82-ALC4/2016	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:16/82-ALC4/2016 28.12.2016	Status: Approved
552 HQ File :01/82/050/00961/AM17/	RLA File :09/24/040/00502/AM17/	Lic.No/Date:0910064500 21.12.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/757/2015-PI(Norms) dated 02.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

**Manual Agenda of NC Meeting No.16/82/2016
Scheduled to be held on 28.12.2016 but actually held on 31.01.2017**

Case No. B- 01 M.No.16/AM-17 Date 28.12.2016	M/s. Enaltec Labs Pvt Ltd File No.01/82/50/00705/AM-17 RLA No.03/94/040/00361/AM17 Adv.Auth. No. 0310806885 dated 05.08.2016 File No.01/82/50/001820/AM-16 RLA No.03/94/040/00906/AM16 Adv.Auth. No. 0310802288 dated 08.02.2016
Decision: The Committee considered this case for correction in import item description as per agenda. The Committee decided to correct the description of import item as the decision of NC taken in its meeting No.14 dated 24.10.2013, uploaded as the end of these minutes or as applied by the firm whichever is less. RA concerned may take necessary action as per the decision of NC.	

Case No. B- 02 M.No.16/AM-17 Date 28.12.2016	M/s. Mecleods Pharmaceuticals Ltd File No.01/82/50/00445/AM-15 RLA No.03/95/040/01010/AM14 Adv.Auth. No. 0310774159 dated 12.03.2014
Decision: The Committee considered this case for amendment of norms as per agenda. The Committee decided to examine the case on file.	

Case No. B- 03 M.No.16/AM-17 Date 28.12.2016	M/s. Huberoup India Pvt Ltd File No.01/82/50/00092/AM-17 RLA No.03/94/040/01004/AM16 Adv.Auth. No. 0310803038 dated 03.03.2016
Decision:The Committee considered this case for correction spelling in description of import item as per agenda. The Committee decided to correct description of import item to read as "Pentaerythritol". RA may take further necessary action as per decision of NC.	

Case No. B- 04 M.No.16/AM-17 Date 28.12.2016	M/s. Catapharma Chemicals Pvt Ltd File No.01/82/50/00566/AM-14 RLA No.31/83/040/00054/AM14 RLA No.31/83/040/00232/AM14 RLA No.31/83/040/00115/AM14 Adv.Auth. No. 3110060069 dated 23.08.2014 Adv.Auth. No. 3110063312 dated 28.03.2014 Adv.Auth. No. 3110064753 dated 19.08.2014
Decision: The committee considered this case for revision of norm as per agenda. The Committee decided to examine this case. The Committee also decided to send a complete set of application and representation of firm to DoP for their comments. The Committee accordingly deferred the case.	

Case No. B- 05 M.No.16/AM-17 Date 28.12.2016	M/s. Alcon Biosciences Pvt Ltd File No.01/82/50/00925/AM-11 RLA No.03/94/040/00472/AM11 Adv.Auth. No. 0310595543 dated 06.10.2010
Decision: The committee considered this case for ratification of norm as per agenda. The Committee decided to examine this case on file and also send a complete set of application and representation of firm to DoP for their comments. The Committee accordingly deferred the case.	

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Case No.: 29/3/82-ALC4/2012	Party Name: PORUS LABORATORIES PVT LTD.	Meet No/Date: 27/82- ALC4/2012 29.12.2012	Status: Case Approved	
HQ File :01/82/050/00033/AM13/	RLA File :09/24/040/00521/AM12/	Lic.No/Date: 0910051178 09.02.2012	Defer Date: 27.12.2012	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their F.No. No.46011/77/2012-PC-II dated 18.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
C884083 - Capped 0.09 IV BIFUNCTIONAL PPO	1 Kg.	1.	MX 90 / SA90-100-0-50ST	1.53 kg
		2.	METHACRYLIC ANHYDRIDE / MAAH	0.32 kg
		3.	4-DIMETHYL AMINO PYRIDINE	0.02 kg
RA concerned may take further necessary action as per above decision of NC				

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Case No.:73/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/82-ALC4/2011 10.05.2011	Status:Case Approved
HQ File :01/82/050/01272/AM11/	RLA File :17/24/040/00086/AM09/	Lic.No/Date:1710003611 14.12.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 20.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export Product	Export Qty.	Sl.No.	Import items
Product –SSP-20 (Polyoxyethylene 20, Sorbitan Monolaurate/Sorbitan Monolaurate 20 Mole Ethoxylate)	1 KG.	1.	Ethyl Oxide (Colourless clear liquid)
Qty. allowed 0.707 kg			
RA concerned may take further necessary action as per above decision of NC.			

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Case No.: 10/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Approved																						
HQ File :01/82/050/00112/AM12/	RLA File :05/23/040/00007/AM12/	Lic.No/Date:0510288427 20.04.2011	Defer Date:																						
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 10.2.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th> <th>Exp. Qty.</th> <th>S.No</th> <th>Import Item</th> <th>Qty. allowed/kg</th> </tr> </thead> <tbody> <tr> <td rowspan="5">2-Chloro-6-Trichloromethyl Pyridine</td> <td rowspan="5">1 kg</td> <td>1</td> <td>Alpha Picoline</td> <td>0.658 kg</td> </tr> <tr> <td>2</td> <td>1,2,4-Trichlorobenzene</td> <td>0.220 kg</td> </tr> <tr> <td>3</td> <td>Heptane</td> <td>0.280 kg</td> </tr> <tr> <td>4</td> <td>Stergene</td> <td>0.006 kg</td> </tr> <tr> <td>5</td> <td>Carbon</td> <td>0.005 kg</td> </tr> </tbody> </table>				Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg	2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg	2	1,2,4-Trichlorobenzene	0.220 kg	3	Heptane	0.280 kg	4	Stergene	0.006 kg	5	Carbon	0.005 kg
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg																					
2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg																					
		2	1,2,4-Trichlorobenzene	0.220 kg																					
		3	Heptane	0.280 kg																					
		4	Stergene	0.006 kg																					
		5	Carbon	0.005 kg																					
RA may take appropriate action as per the decision of Norms Committee.																									

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F. No.35011/464/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 26th February, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Kores India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/568/AM15/DES-3/498 dated the 02/09/14 vide which an application from M/s. Kores India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2 Methyl Benzhdryl Chloride**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Sodium Borohydride	0.112
2.	2 Methyl Benzophenone	1.126

2. This issues with the approval of Director (PI).

B. Khastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/610/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 06th February, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Softgel Healthcare Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/00489/AM13/DES-3/632 dated the 27/08/12 vide which an application from M/s. Softgel Healthcare Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Bioglan CO Q10 50 Softgelatin Capsules (6 Export Item)**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl.No.	Export Item	Quantity (Nos)	Raw Material	Quantity recommended.
1.	Capsules Bioglan CO Q10 50	1 Lakh	Co-enzyme Q 10	5.100 kgs
2.	Capsules Aspacardio Q10	-do-	-do-	3.06
3.	Capsules Aspacardio Q10 extra forte	-do-	-do-	5.100
4.	Capsules Aspacardio mix omega 3+Q 10	-do-	-do-	10.200
5.	Capsules myoga Q 10	-do-	-do-	10.200
6.	Capsules CO Q 10 100	-do-	-do-	10.200

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

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F. No.35011/437/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Alchem International (P) Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/539/AM-16/DES-3/610 dated the 15/7/15 vide which application from M/s Alchem International (P) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Digoxin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Digitalis Lanata Leaves	266.64kg/kg Digoxin export

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

Shastri Bhawan, New Delhi,
Dated the August 22, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:
Application from M/s Encube Ethicals Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01378/AM-16/DES-3/502 dated 12/01/2016 vide which an application from M/s Encube Ethicals Pvt. Ltd was sent to this Department for fixation of norms for the export of 31 type of packs of ointments/creams.

2) The matter has been examined and all these 31 export products have been categorized in 17 groups of ointments under different brands/generic formulations. The norms for each of the categories for different pack sizes have been worked out based upon DML, Batch Formula and SION published for this type of formulations. The quantities of different inputs for 100 tubes of different pack sizes of specific composition of formulations as given below may be considered as input output norms for the export products covered under this application.

S.N o	Name of Export Product	S.N o	Inputs recommended	100 tubes of 14 gm	100 tubes of 42 gm	100 tubes of 28 gm
1.	Miconazole 2% Creams in different pack sizes	1.	Benzoic Acid	0.28 gm	0.84 gm	0.56 gm
		2.	Pegoxyl 7-stearate	280 gm	820 gm	560 gm
		3.	Mineral Oil	42 gm	126 gm	84 gm
		4.	Oleoyl Polyoxylglycerides	42 gm	126 gm	84 gm
		5.	Butylated hydroxyanisole	0.0728 gm	0.2184 gm	0.1456 gm
		6.	Miconazole	28.56 gm	85.68 gm	57.12 gm
		7.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy		

S.N o	Name of Export Product	S.N o	Inputs recommended	100 tubes of 45 gm with 1 applicator	100 tubes of 45 gm with 7 applicators
2.	Miconazole 2% Creams	1.	Benzoic Acid	0.900 gm	0.900 gm
		2.	Pegoxyl 7-stearate	900 gm	900 gm
		3.	Mineral Oil	135 gm	135 gm
		4.	Oleoyl Polyoxylglycerides	135 gm	135 gm
		5.	Butylated hydroxyanisole	0.234 gm	0.234 gm
		6.	Miconazole	91.80 gm	91.80 gm
		7.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	
		8.	1 or 7 applicators as per product specification	100 packs of one applicator each	100 packs of Seven applicator each

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 14 gm	100 tubes of 28 gm
3.	Clotrimazole 1% creams	1.	Cetostearyl Alcohol	140 gm	280 gm
		2.	Octyldodecanol	189 gm	378 gm
		3.	Cetyl Esters	33 gm	66 gm
		4.	Sorbitan Monostearate	28 gm	56 gm
		5.	Polysorbate 60	21 gm	42 gm
		6.	Clotrimazole	14.28 gm	28.56 gm
		7.	Benzyl Alcohol	14 gm	28 gm
		8.	Sodium Phosphate Monobasic	2.24 gm	4.4 gm
		9.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 45 gm with 1 applicator	100 tubes of 45 gm with 7 applicators
4.	Clotrimazole 1% creams	1.	Plastic (LDPE) Applicators (1s or 7s packs)	(100 pack of 1 applicator each)	(100 pack of 7 applicators each)
		2.	Cetostearyl Alcohol	450 gm	450 gm
		3.	Octyldodecanol	607.50 gm	607.50 gm
		4.	Cetyl Esters	135.00 gm	135.00 gm
		5.	Sorbitan Monostearate	90.00 gm	90.00 gm
		6.	Polysorbate 60	67.50 gm	67.50 gm
		7.	Clotrimazole	45.00 gm	45.00 gm
		8.	Benzyl Alcohol	45.00 gm	45.00 gm
		9.	Sodium Phosphate Monobasic	7.20 gm	7.20 gm
		10.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

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Case No.: 27/35/82- ALC4/2011	Party Name: SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date: 35/82- ALC4/2011 29.11.2011	Status: Case Approved										
HQ File :01/82/050/00954/AM12/	RLA File :05/24/040/00224/AM12/	Lic.No/Date: 0510304814 10.10.2011											
148 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004-Ch.III dated 27.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> <tr> <td>Thymol (Purity 98.5% Min.)</td> <td>1 Kg.</td> <td>1.</td> <td>Meta Cresol</td> <td>0.785 kg</td> </tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Thymol (Purity 98.5% Min.)	1 Kg.	1.	Meta Cresol	0.785 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Thymol (Purity 98.5% Min.)	1 Kg.	1.	Meta Cresol	0.785 kg									
RA concerned may take further necessary action as per above decision of NC.													

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Case No.: 42/13/82-ALC4/2013	Party Name: CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date: 15/82-ALC4/2013 31.10.2013	Status: Case Approved
HQ File :01/82/050/00518/AM14/	RLA File :05/23/040/00117/AM14/	Lic.No/Date: 0510359411 10.07.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/48/20112/Ch II dated 01.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2,4-DIMETHYL-6-TERBUTYLPHENOL	1 kg	1.	2,4-XYLENOL	0.796 kg
		2.	ISOBUTYLENE	0.366 kg
		3.	CATALYST	As the details of catalyst not available, so not recommended

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:111/23/82-ALC4/2013	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:3/82-ALC4/2014 08.05.2014	Status:Case Approved										
HQ File :01/82/050/01158/AM14/	RLA File :34/24/040/00202/AM14/	Lic.No/Date:3410038488 20.11.2013	Defer Date:										
135 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/99/2012-Ch II dated 09.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Methyl Tributyl Ammonium Chloride CAS No. 56375-79-2 Assay 75% (=/-2%)</td> <td>1 kg</td> <td>1</td> <td>Tributylamine</td> <td>0.625 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Methyl Tributyl Ammonium Chloride CAS No. 56375-79-2 Assay 75% (=/-2%)	1 kg	1	Tributylamine	0.625 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Methyl Tributyl Ammonium Chloride CAS No. 56375-79-2 Assay 75% (=/-2%)	1 kg	1	Tributylamine	0.625 kg									

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Case No.:26/8/82- ALC4/2012	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:13/82- ALC4/2012 17.07.2012	Status: Approved										
HQ File :01/82/050/00218/AM13/	RLA File :03/94/040/00859/AM12/	Lic.No/Date:0310689105 30.03.2012	Defer Date:										
297 Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/55/2011-Ch.II dated 10.07.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Tricyclodecanone Ketone Min. 93.50%</td> <td>1 kg</td> <td>1.</td> <td>Dicyclopentadiene Min. 90%</td> <td>1.15 kg/kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed	Tricyclodecanone Ketone Min. 93.50%	1 kg	1.	Dicyclopentadiene Min. 90%	1.15 kg/kg
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed									
Tricyclodecanone Ketone Min. 93.50%	1 kg	1.	Dicyclopentadiene Min. 90%	1.15 kg/kg									
RA concerned may take further necessary action as per above decision of NC													

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Case No.:7/17/82-ALC4/2013	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:3/82- ALC4/2014 08.05.2014	Status:Case Approved
HQ File :01/82/050/00869/AM14/	RLA File :34/24/040/00159/AM14/	Lic.No/Date:3410038104 03.10.2013	Defer Date:

93 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/37/2014-Ch II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
TCPC - CAT - 18 (METHYL TRIOCTYL AMMONIUM CHLORIDE) METHYL TRI (C-8, C-10) ALKYL AMMONIUM CHLORIDE CAS No. 63393-96-4 ASSAY 88 - 92%	1 kg	1	ALAMINE336 or TRI Octyl /Decyl Amine Tri (C-8, C- 10) ALKYL AMINE	0.845 kg

RA may take appropriate action as per the decision of Norms Committee.

F. No.35011/141/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1478/AM-15/DES-3/1318 dated the 05/03/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Fluoro-Alpha-[2-Methyl-1-Oxopropyl]-Gamma-Oxo-N-Beta-Diphenyl Benzene Butanamide	0.994
2.	(2R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	0.708
3.	Methylene Chloride	4.354
4.	Diisopropyl Ether	3.791

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Case No.:20/3/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:3/82- ALC4/2014 08.05.2014	Status:Case Approved
HQ File :01/82/050/00024/AM15/	RLA File :05/24/040/00386/AM14/	Lic.No/Date:0510376976 24.01.2014	Defer Date:

285 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/18/2014-Ch. II dated 28.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
DI OCTYL TERAPHTHATATE (DOTP)	1 kg	1	PURE TERE PHTHALIC ACID	0.447 kg
		2	2-ETHYL HEXANOL	0.680 kg

RA may take appropriate action as per the decision of Norms Committee.

F. No.35011/708/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Shastri Bhawan, New Delhi,
Dated: March 17, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s J.B. Chemicals & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00984/AM-16/DES-3 /1133 dated the 26/11/2015 vide which an application from M/s J.B. Chemicals & Pharmaceuticals Ltd was sent to this Department for fixation of norms against export of **Bio-Streptomycin Sulphate Injection 1 gm in 3 ml vials**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Product to be Exported		Raw materials to be Imported	
Description	Quantity	Description	Quantity
Bio-Streptomycin Sulphate Injection 1 gm in 3 ml vials	One Vial of 3 ml	Streptomycin Sulphate Sterile	1.378 gm

2. This issues with the approval of Director (Pharma Industry).

(Raj Kumar)
Under Secretary to the Government of India
Phone: 23071162
Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/301/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of
M/s Dr. Reddy's Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1315/AM-15/DES-3/88 dated the 16/06/15 vide which application from M/s. Dr. Reddy's Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Nise Gel/Nise Gel Plus-20g**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Capsaicin	5.1mg/20gm pack

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/545/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the 27th December, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009- 14 Case
of M/s Agio Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/221/AM13/DES-3/374 dated the 30/05/12 vide which an application from M/s Agio Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Bendaz 10%**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Export Item	Imports Recommended for 1No. Albendazole
1.	Albendazole 10% Suspension (1000ml)	0.102 kg/Bottle
2.	Albendazole 2.5% Suspension (1000ml)	0.0255 kg/Bottle
3.	Albendazole Bolus 600 mg	612 mg/Bolus
4.	Albendazole Bolus 1500 mg	1530 mg/Bolus
5.	Albendazole Bolus 2500 mg	2550 mg/Bolus
6.	Albendazole 600 mg+Oxyclozanide 300 mg Tablets	612 mg/Tablets
7.	Albendazole 360 mg+Oxyclozanide 175 mg Tablets	367.2 mg/Tablets

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

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Case No.:33/14/82-ALC4/2011	Party Name:AARTI ORGANIC	Meet No/Date:18/82-ALC4/2011 02.08.2011	Status:Case Approved															
HQ File :01/82/050/00424/AM12/	RLA File :08/24/040/00050/AM12/	Lic.No/Date:0810100306 09.06.2011																
89 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2010-Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Ortho Toluidine 5-</td> <td>1 Kg.</td> <td>1.</td> <td>Ortho Toluidine</td> <td>0.786 kg</td> </tr> <tr> <td>Sulfonic Acid</td> <td></td> <td>2.</td> <td>Caustic Soda</td> <td>0.310 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ortho Toluidine 5-	1 Kg.	1.	Ortho Toluidine	0.786 kg	Sulfonic Acid		2.	Caustic Soda	0.310 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Ortho Toluidine 5-	1 Kg.	1.	Ortho Toluidine	0.786 kg														
Sulfonic Acid		2.	Caustic Soda	0.310 kg														
RA concerned may take further necessary action as per above decision of NC.																		

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F. No.35011/204/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 03th July, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Granules India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/985/AM13/DES-3/1133 dated the 04/02/13 vide which an application from M/s. Granules India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Compresso Cotrim 90(Sulfamethoxazole and Trimethoprim Granules DC)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Sulfamethoxazole	0.75
2.	Trimethoprim	0.15
3.	Pregelatinised Starch	0.043
4.	Croscarmellose Sodium	0.040
5.	Povidone K-30	0.006
6.	Sodium Lauryl Sulfate	0.001
7.	Stearic Acid	0.010

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

F. No.35011/461/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Arene Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1377/AM-16/DES-3/486 dated the 8/07/15 vide which application from M/s. Arene Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Gabapentin Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1,1-Cyclohexane Diacetic Acid	1.074
2.	N-Butanol	0.583
3.	Di Isopropyl Ether	1.167

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:5/7/82-ALC4/2011	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:15/82- ALC4/2011 12.07.2011	Status:Case Approved
HQ File :01/82/050/00171/AM12/	RLA File :05/24/040/00026/AM12/	Lic.No/Date:0510289321 02.05.2011	
64 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/33/2011/Ch.II dated 14.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Export Qty.	Sl.No.	Import items
Di-Iso Butyl Phthalate	1kg.	1.	Phthalic Anhydride
		2.	Iso Butanol
			Qty. allowed
			0.560 kg
			0.560 kg
RA concerned may take further necessary action as per above decision of NC.			

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F. No.35011/226/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1233/AM-14/DES-3/39 dated the 25/04/14 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Losartan Potassium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-butyl-4-chloro-5-formyl imidazole	0.50
2.	4-bromo methyl-2-cyano biphenyl	0.866
3.	Sodium borohydride	0.048
4.	Toluene	1.45
5.	Methanol	0.85
6.	n-methyl pyrrolidone	0.769

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/99/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s RA Chem Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1057/AM-15/DES-3/1055 dated the 13/01/15 vide which application from M/s. RA Chem Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1-(4-Hydroxy Phenyl)-2-Amino Ethanol (Octopamine Hcl)	0.77
2.	4-(4-Hydroxy Phenyl)-2-Butanone	0.91
3.	Methanol	1.87
4.	Ethyl Acetate	2.44

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/238/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Rakshit Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/101/AM-16/DES-3/67 dated the 16/06/15 vide which application from M/s. Rakshit Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Pantoprazole Sodium Or Pantoprazole Sodium Sesquihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Maltol	0.728
2.	Potassium Carbonate	0.824
3.	Methylene Dichloride	4.73
4.	Acetone	6.73

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/273/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Maharshi Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/146/AM-16/DES-3/161 dated the 18/06/15 vide which application from M/s. Maharshi Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Beclomethasone Dipropionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(DB-XI) 9-Beta,11-Beta-Epoxy-17-Alpha,21-Dihydroxy-16-Beta Methylpregna-1,4-Diene-3,20-Dione	0.88

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/241/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Maharshi Pharma Chem Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/92/AM-16/DES-3/107 dated the 16/06/15 vide which application from M/s. Maharshi Pharma Chem Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Dexamethasone Sodium Phosphate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Dexamethasone	0.78

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/726/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 28 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Maharshi Pharma Chem Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/624/AM-16/DES-3/756 dated the 10/8/15 vide which application from M/s Maharshi Pharma Chem Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clobetasol Propionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Betamethasone	1.00kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:43/14/82-ALC4/2011	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 26/82-ALC4/2011 27.09.2011	Status: Case Approved	
HQ File :01/82/050/00434/AM12/	RLA File :34/24/040/00027/AM12/	Lic.No/Date: 3410030384 26.05.2011		
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/58/2011-Ch.II dated 23.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Melonal	1 Kg.	1.	Methyl Heptanone	1.125 kg
		2.	Ethyl Chloro Acetate	1.201 kg
		3.	Sodium Methoxide	0.562 kg
RA concerned may take further necessary action as per above decision of NC.				

F. No.35011/153/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/82/AM-16/DES-3/54 dated the 12/06/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Step-4**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Erythromycin Base USP	1.75 kg/kg A
2.	Hydroxylamine Hcl	0.91
3.	Methanol	2.72
4.	Methane Sulfonyl Chloride	0.72
5.	Acetone	6.45
6.	Ethyl Alcohol	2.81
7.	Platinum Catalyst with base of Activated Carbon (5% pt/c)	1.00gm/kg A

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/364/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 30th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:
Application from M/s Shasun Pharma Limited.

The undersigned is directed to refer to DGFT U.O.Nos. 01/82/50/335/AM-16/DES-3/310 & 01/82/50/334/AM-16/DES-3/322 dated the 02/07/15 vide which two applications from M/s Shasun Pharma Ltd were sent to this Department for fixation of norms for the export of **Metoprolol Tartarate 25 mg and 50 mg tablets**. This department has examined the matter and following norms are recommended against these application:-

S. No.	Import Item	Qty. Recommended	
		25 mg per tablet	50 mg per tablet
1.	Metoprolol Tartrate	25.5 mg	51 mg
2.	Stear O Wet (MG/SLS) [Magnesium stearate]	1.49 mg	2.1 mg
3.	Avicel 102 (M.C.C. Df, Ph.Eur, J.P) [Microcrystalline Cellulose]	75.21mg	95.4 mg
4.	Acdisol SD-711 (C.M.S.Nf, Ph.Eur, J.P) [Croscarmellose Sodium]	11.8 mg	16.8 mg
5.	Closure 53 mm CT	Relevant, As per packing policy.	
6.	400 CC/53 MM HDPE Plastic Bottle		

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/461/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Arene Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1377/AM-16/DES-3/486 dated the 8/07/15 vide which application from M/s. Arene Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Gabapentin Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1,1-Cyclohexane Diacetic Acid	1.074
2.	N-Butanol	0.583
3.	Di Isopropyl Ether	1.167

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/868/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 24 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Stermone Chemicals Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1685/AM-16/DES-3/1740 dated the 2/3/16 vide which application from M/s Stermone Chemicals Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Clobetasol Propionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg of export
1	Betamethasone	1.00kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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100, 103, 114, 115, 294
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F. No.35011/537/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Almelo Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/131/AM-16/DES-3/635 dated the 22/07/15 vide which application from M/s. Almelo Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Oxo-Erythronolide A-11,12-Carbamate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Clarithromycin	2.344
2.	1,1-Carbonyldiimidazole	1.917
3.	1,8-Diazabicyclo[5.4.0] undec-7-ene	1.509
4.	Oxone (Potassium Monopersulfate)	3.58
5.	Isopropyl Acetate	7.02
6.	4-Dimethyl Amino Pyridine	0.786
7.	2-Iodo Benzoic Acid	1.60
8.	Dimethyl Formamide	8.63
9.	Triphenyl Phosphine	1.148

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/767/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Venus Remedies Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1172/AM-16/DES-3/1292 dated the 16/12/15 vide which application from M/s Venus Remedies Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Carboplatin injection BP 150mg/15ml and 450mg/45ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended
1	Carboplatin BP	157.5mg/15ml injection And 472.5mg/45ml injection

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/305/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/110/AM-16/DES-3/102 dated the 16/06/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Benzyl Penicillin 5 Mega Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Benzyl Penicillin Sodium Sterile IP/BP	475.58 BOU per Lakh vials

(Barnali Khastgir)
Under Secretary to the Government of India
-Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/751/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the September, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Astrix Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/661/AM-14/DES-3/824 dated the 28/10/13 vide which application from M/s. Astrix Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Emtricitabine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(2R,5S)-5-(4-Amino-5-fkyiri-2-oxo-2H-pyrimidin-1yl)-[1,3]oxathiolane-2-carboxylicacid-2S-Isopropyl-5R-Methyl-1R-cyclohexyl ester (FCE)	2.50
2.	Di potassium hydrogen phosphate	2.075
3.	Sodium borohydride	0.51
4.	Isopropyl alcohol	2.11
5.	Toluene	0.16
6.	Methanol	0.33
7.	Triethylamine	1.10
8.	Methylene dichloride	1.71

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/105/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Inchem Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1045/AM-15/DES-3/1066 dated the 13/01/15 vide which application from M/s. Inchem Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Aminoacetonitrile Hcl	1.19
2.	Nitromethane	Not shown in the process or reaction. Hence not recommended.
3.	Aluminium Chloride	1.717
4.	Phenol	1.21
5.	4(4-hydroxy Phenyl)-2-Butanone	0.70

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/99/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s RA Chem Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1057/AM-15/DES-3/1055 dated the 13/01/15 vide which application from M/s. RA Chem Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1-(4-Hydroxy Phenyl)-2-Amino Ethanol (Octopamine Hcl)	0.77
2.	4-(4-Hydroxy Phenyl)-2-Butanone	0.91
3.	Methanol	1.87
4.	Ethyl Acetate	2.44

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:9/29/82-ALC4/2009	Party Name:PRIVI ORGANICS LTD	Meet No/Date:21/82- ALC4/2011 23.08.2011	Status:Case Approved	
HQ File :01/82/050/00579/AM10/	RLA File :03/95/040/00307/AM10/	Lic.No/Date:0310534431 20.08.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 17.11.2009 and meeting held on 16.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amber Fleur (2,3,8,8- Tetramethyl 1,2,3,4,5,6,7,8- Octahydro-2-Napthalenyl Methyl Ketone	1 Kg.	1.	Myrcene 80%	1.00 kg
		2.	Methyl Ethyl Ketone	0.600 kg
		3.	Toluene	0.02 kg
		4.	Phosphoric Acid	0.150 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:5/41/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:20/82- ALC4/2012 20.09.2012		Status:Case Approved
HQ File :01/82/050/01006/AM12/	RLA File :31/83/040/00195/AM12/	Lic.No/Date:3110052178 30.12.2011		Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/64/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Item of Export	Quantity	S.No	Item of Import	Quantity allowed
Metformin Hydrochloride BP/EP/USP White Crystalline Powder	1 kg	1.	Dicyandiamide (DCDA)	0.567 kg
		2.	Di Methyl Amine Hydrochloride	0.60 kg
		3.	Mix Xylene	0.027 kg
		4.	Methanol	0.237 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:68/22/82-ALC4/2010	Party Name:KDAC CHEM PVT LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved										
HQ File :01/82/050/00721/AM11/	RLA File :34/24/040/00051/AM11/	Lic.No/Date:3410027273 17.06.2010	Defer Date:										
96 Decision : . Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2007/Ch.II dated 27.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Styrallyl Acetate (1-Phenyl Ethyl Acetate</td> <td>1 Kg.</td> <td>1.</td> <td>Styrene Monomer</td> <td>0.635 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Styrallyl Acetate (1-Phenyl Ethyl Acetate	1 Kg.	1.	Styrene Monomer	0.635 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Styrallyl Acetate (1-Phenyl Ethyl Acetate	1 Kg.	1.	Styrene Monomer	0.635 kg									
RA concerned may take further necessary action as per above decision of NC.													

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F. No.35011/316/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

New Delhi, the Udyog Bhawan,
December, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Viymed Labs (Alathur) Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1244/AM-14/DES-3/203 dated the 09/05/14 vide which application from M/s. Vivmed Labs (Alathur) Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valacyclovir Hydrochloride Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Valacyclovir Hcl BP/USP	556mg/500mg tablet & 1112mg/1000mg tablet

2. NC may refer the issue of 8% water content to DCGI for their comments vis-à-vis the Drug-Manufacturing License issued by them.
3. This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

288	Case No.:91/1/82-ALC4/2013		Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD		Meet No/Date:1/82- ALC4/2013 04.04.2013		Status:Case Approved										
	HQ File :01/82/050/01449/AM13/		RLA File :03/94/040/00899/AM13/		Lic.No/Date:0310724423 18.02.2013		Defer Date:										
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/10/2009-Ch. II dated 16.4.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Kubochem-401 (Diethyl ketone or 3-Pentanone)</td> <td>1 kg</td> <td>1</td> <td>Propionic Acid Purity 99.0% Min.</td> <td>1.92 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.								Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Kubochem-401 (Diethyl ketone or 3-Pentanone)	1 kg	1	Propionic Acid Purity 99.0% Min.
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed													
Kubochem-401 (Diethyl ketone or 3-Pentanone)	1 kg	1	Propionic Acid Purity 99.0% Min.	1.92 kg													

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Case No.:59/8/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved										
HQ File :01/82/050/00723/AM15/	RLA File :07/24/040/00113/AM15/	Lic.No/Date:0710105911 18.07.2014	Defer Date:										
367 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 22.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. Allowed</th> </tr> </thead> <tbody> <tr> <td>CALCIUM GLUCONATE - POWDER</td> <td>1 kg</td> <td>1</td> <td>CALCIUM GLUCONATE - GRANULAR</td> <td>1.025 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed	CALCIUM GLUCONATE - POWDER	1 kg	1	CALCIUM GLUCONATE - GRANULAR	1.025 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed									
CALCIUM GLUCONATE - POWDER	1 kg	1	CALCIUM GLUCONATE - GRANULAR	1.025 kg									

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Case No.:208/6/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00610/AM15/	RLA File :07/24/040/00038/AM15/	Lic.No/Date:0710105511 03.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 10.07.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CALCIUM GLUCOHEPTONATE	1 kg	1.	SODIUM GLUCOHEPTONATE	1.49 kg
		2.	CALCIUM CARBONATE	0.203 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:23/5/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: approved															
HQ File :01/82/050/00340/AM15/	RLA File :07/24/040/00484/AM14/	Lic.No/Date:0710103375 03.04.2014	Defer Date:12.11.2014															
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 19.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. Allowed</th> </tr> </thead> <tbody> <tr> <td>CALCIUM PIDOLATE</td> <td>1 kg</td> <td>1</td> <td>PYROGLUTAMIC ACID</td> <td>1.02 kg</td> </tr> <tr> <td>MAGNESIUM PIDOLATE</td> <td>1 kg</td> <td>1</td> <td>PYROGLUTAMIC ACID</td> <td>1.02 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed	CALCIUM PIDOLATE	1 kg	1	PYROGLUTAMIC ACID	1.02 kg	MAGNESIUM PIDOLATE	1 kg	1	PYROGLUTAMIC ACID	1.02 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed														
CALCIUM PIDOLATE	1 kg	1	PYROGLUTAMIC ACID	1.02 kg														
MAGNESIUM PIDOLATE	1 kg	1	PYROGLUTAMIC ACID	1.02 kg														

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Case No.:114/10/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2013 19.12.2013	Status:Case Approved
HQ File :01/82/050/00297/AM14/	RLA File :03/94/040/00991/AM13/	Lic.No/Date:0310727451 08.03.2013	Defer Date:

Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch II dated 26.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,4-DICHLORO PHENYL ACETYL CHLORIDE	1 kg	1.	2,4-DICHLORO BENZYL CHLORIDE	1.830 kg
		2.	SODIUM CYANIDE	0.518 kg
		3.	TOLUENE	0.513 kg
		4.	THIONYL CHLORIDE	0.665 kg
		5.	CAUSTIC SODA FLAKES	0.640 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:41/26/82-ALC4/2011	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:26/82-ALC4/2011 27.09.2011	Status:Case Approved		
HQ File :01/82/050/00724/AM12/	RLA File :34/24/040/00086/AM12/	Lic.No/Date:3410031410 05.09.2011			
207	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/79/2011-Ch.II dated 23.11.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Triphenyl Phosphonium Bromide		1 Kg.	1.	Triphenyl Phosphine	0.886 kg
RA concerned may take further necessary action as per above decision of NC.					

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Case No.:33/24/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:7/82-ALC4/2014 11.09.2014	Status: Approved																												
HQ File :01/82/050/01232/AM14/	RLA File :09/24/040/00375/AM14/	Lic.No/Date:0910058093 31.10.2013	Defer Date:																												
Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/33/2011-Ch. II dated 15.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="7">2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)</td> <td rowspan="7">1 kg</td> <td>1.</td> <td>PTHALIC ANHYDRIDE</td> <td>0.927 kg</td> </tr> <tr> <td>2.</td> <td>PHENOL</td> <td>1.145 kg</td> </tr> <tr> <td>3.</td> <td>ZINC CHLORIDE</td> <td>0.546 kg</td> </tr> <tr> <td>4.</td> <td>ANILINE</td> <td>0.730 kg</td> </tr> <tr> <td>5.</td> <td>METHANOL</td> <td>2.00 kg</td> </tr> <tr> <td>6.</td> <td>ACTIVATED CARBON</td> <td>0.400 kg</td> </tr> <tr> <td>7.</td> <td>CAUSTIC SODA LYE / LIQUID / SOLUTION</td> <td>2.20 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1.	PTHALIC ANHYDRIDE	0.927 kg	2.	PHENOL	1.145 kg	3.	ZINC CHLORIDE	0.546 kg	4.	ANILINE	0.730 kg	5.	METHANOL	2.00 kg	6.	ACTIVATED CARBON	0.400 kg	7.	CAUSTIC SODA LYE / LIQUID / SOLUTION	2.20 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																											
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1.	PTHALIC ANHYDRIDE	0.927 kg																											
		2.	PHENOL	1.145 kg																											
		3.	ZINC CHLORIDE	0.546 kg																											
		4.	ANILINE	0.730 kg																											
		5.	METHANOL	2.00 kg																											
		6.	ACTIVATED CARBON	0.400 kg																											
		7.	CAUSTIC SODA LYE / LIQUID / SOLUTION	2.20 kg																											
RA may take appropriate action as per the decision of Norms Committee.																															

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Case No. B-119	M/s. DEEPAK NOVOCHEM TECHNOLOGIES LTD.,			
Meeting No.12/AM15 dated – 15.12.2014	F. No. 01/82/050/00248/AM14/DES-III			
RLA F.No. 31/83/040/00221/AM13	Adv. lic. No. 3110058085 dated 26.04.2013			
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/39/2011-Ch. II dated 12.12.2014, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2,6 Xylidine	1 kg	1	2,6 xylenol	1.90 kg
RA may take appropriate action as per the decision of Norms Committee.				

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F. No.35011/29/2016-PI -Norms
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi
New Delhi, the December 19, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Indoco Remedies Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01841/AM-16/DES-3/16 dated the 04.04.2016 vide which application from M/s Indoco Remedies Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Bimatoprost 0.3 mg / ml Eye Drops, Solution 3 ml Bottle**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14: -

Export Item	Quantity	S. No.	Import Item	Quantity allowed for 100 bottles
Bimatoprost 0.3 mg / ml Eye Drops, Solution 3 ml Bottle (each ml contains: Bimatoprost 0.3 mg)	100 bottles	1.	Bimatoprost	94.5 mg
		2.	Eye Drop Bottle	As per packing Policy
		3.	Eye Drop Caps	
		4.	Eye Drop Insert	

2) This issues with the approval of competent authority.

BKhashtgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23323292
Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi
Email: nirmal.kumar65@nic.in

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Case No.: 25/5/82-ALC4/2014	Party Name: GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date: 8/82- ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00342/AM15/	RLA File :07/24/040/00340/AM14/	Lic.No/Date: 071010320 9 26.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 19.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	MAGNESIUM OROTATE	1 kg	OROTIC ACID	1.104 kg
2	CALCIUM OROTATE	1 kg	OROTIC ACID	1.059
3	POTASSIUM OROTATE	1 kg	OROTIC ACID	1.020
4	ZINC OROTATE	1 kg	OROTIC ACID	0.980
5	FERROUS OROTATE	1 kg	OROTIC ACID	0.976 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 67/10/82-ALC4/2013	Party Name: DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date: 10/82- ALC4/2013 22.08.2013	Status: Case Approved																
HQ File :01/82/050/00250/AM14/	RLA File :31/83/040/00180/AM13/	Lic.No/Date: 3110057722 01.04.2013	Defer Date:																
243 Decision : In the light of earlier decision taken in meeting no. 22/AM 13 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <th style="width: 35%;">Export product</th> <th style="width: 10%;">Exp. Qty.</th> <th style="width: 10%;">Sl.No.</th> <th style="width: 35%;">Import items</th> <th style="width: 10%;">Qty. allowed</th> </tr> <tr> <td rowspan="3">2,3,6 Trimethyl Phenol (TMP)</td> <td rowspan="3">1 kg</td> <td>1.</td> <td>Meta Cresol</td> <td>0.882 kg</td> </tr> <tr> <td>2.</td> <td>Methanol</td> <td>0.575kg</td> </tr> <tr> <td>3.</td> <td>Catalyst</td> <td>0.027 kg</td> </tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,3,6 Trimethyl Phenol (TMP)	1 kg	1.	Meta Cresol	0.882 kg	2.	Methanol	0.575kg	3.	Catalyst	0.027 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
2,3,6 Trimethyl Phenol (TMP)	1 kg	1.	Meta Cresol	0.882 kg															
		2.	Methanol	0.575kg															
		3.	Catalyst	0.027 kg															
RA may take appropriate action as per the decision of Norms Committee.																			

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249

F. No.35011/80/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
New Delhi, the December 19, 2016

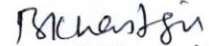
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sanjiv Paranteral Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/050/00022/AM17/DES-3/64 dated the 05/05/2016 vide which representation from M/s. Sanjiv Paranteral Ltd., was sent to this Department for fixation of norms under para: 4.7 for the export of **Netlisan Injection-100 mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14: -

Product to be Exported			Raw materials to be Imported	
S. No	Description	Quantity	Description	Quantity recommended for 100 Ampoules
1	Netlisan Injection – 100 mg (Each ml Contains Netilmicin Sulphate equivalent to 100 mg Netilmicin in 3 ml Ampoules)	100 Ampoules	Netilmicin Sulphate	49.940 gm

2. This issues with the approval of competent authority


(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23323292
Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi
Email: nirmal.kumar65@nic.in

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Case No.:2/43/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/82-ALC4/2012 17.04.2012	Status:Case Approved	
HQ File :01/82/050/01171/AM12/	RLA File :03/95/040/00864/AM12/	Lic.No/Date:0310676884 16.01.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 27.03.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed
Dipentamethylene Thiuram Tetra Sulfide (Qureacc DPTT)	1 kg	1	Piperidine	0.490 kg
RA may take appropriate action as per the decision of Norms Committee.				

Shastri Bhawan, New Delhi,
Dated the January 19, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures about request of M/s Indoco Remedies Limited.

The undersigned is directed to refer to DGFT U.O.No. 01/82/050/00752/AM-16/DES-3/716 dated the 04/08/15 vide which application from M/s. Indoco Remedies Limited was sent to this Department for fixation of norms under para 4.7 for the export of **Ciprofloxacin Ophthalmic Solution containing 3 mg Ciprofloxacin per ml (in 5 ml and 2.5 ml bottles)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 -

Sl. No.	Description of Export product	Raw materials to be Imported per bottle.		
		S.No	5 ml bottle	2.5 ml bottle
1.	Ciprofloxacin Ophthalmic Solution containing 3 mg Ciprofloxacin per ml 5 ml bottle	1.	Ciprofloxacin Hydrochloride	17.485 mg
		2.	Eye Drop Bottle (Packing Material)	As per Packing Policy
		3.	Eye Drop Caps (Packing Material)	As per Packing Policy
		4.	Eye Drop Insert(Packing Material)	As per Packing Policy
2.	Ciprofloxacin Ophthalmic Solution containing 3 mg Ciprofloxacin per ml 2.5 ml bottle	1.	Ciprofloxacin Hydrochloride	8.742 mg
		2.	Eye Drop Bottle (Packing Material)	As per Packing Policy
		3.	Eye Drop Caps (Packing Material)	As per Packing Policy
		4.	Eye Drop Insert(Packing Material)	As per Packing Policy

2. This issues with the approval of competent authority.


(Raj Kumar)
Under Secretary to the Government of India
Phone:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi

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Case No.:125/14/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2013 19.12.2013	Status:Case Approved
HQ File :01/82/050/00710/AM14/	RLA File :03/94/040/00179/AM14/	Lic.No/Date:0310736687 05.06.2013	Defer Date:

156 **Decision** :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch II dated 26.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,4-DICHLORO BENZYL ALCOHOL (PROTECTOL DA)	1 kg	1.	2,4-DICHLORO BENZYL CHLORIDE	1.40 kg
		2.	CAUSTIC SODA	0.730 kg

RA may take appropriate action as per the decision of Norms Committee.

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328

Case No.:59/21/82- ALC4/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:21/82- ALC4/2011 23.08.2011	Status:Case Approved																
HQ File :01/82/050/00641/AM12/	RLA File :17/24/040/00017/AM12/	Lic.No/Date:1710004353 14.07.2011																	
72 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/115/2007/Ch.II dated 06.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Product AP-05 (Containing 50% of Phosphated Ester of 2 Ethyl Hexanol (50%))</td> <td rowspan="3">1 Kg.</td> <td>1.</td> <td>2 Ethyl Hexanol</td> <td>0.365 kg</td> </tr> <tr> <td>2.</td> <td>Phosphorous Pentoxide</td> <td>0.135 kg</td> </tr> <tr> <td>3.</td> <td>Propylene Glycol</td> <td>0.100 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Product AP-05 (Containing 50% of Phosphated Ester of 2 Ethyl Hexanol (50%))	1 Kg.	1.	2 Ethyl Hexanol	0.365 kg	2.	Phosphorous Pentoxide	0.135 kg	3.	Propylene Glycol	0.100 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Product AP-05 (Containing 50% of Phosphated Ester of 2 Ethyl Hexanol (50%))	1 Kg.	1.	2 Ethyl Hexanol	0.365 kg															
		2.	Phosphorous Pentoxide	0.135 kg															
		3.	Propylene Glycol	0.100 kg															
RA concerned may take further necessary action as per above decision of NC.																			

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330

Case No.:11/12/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved	
HQ File :01/82/050/00435/AM14/	RLA File :17/24/040/00009/AM14/	Lic.No/Date:1710005298 26.04.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/69/2011/Ch II dated 05.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
NC FLAKES (STEARIC DIETHANOL AMINE CONDENSATE) (Appearance: Creamish Flakes)	1 kg	1.	STEARIC ACID (Appearance: Off White Flakes)	0.762 kg
		2.	DIETHANOL AMINE (Colourless clear liquid)	0.190 kg
		3.	OLEYL ALCOHOL 80/85 (Appearance: Liquid)	0.03 kg
		4.	ETHYLENE OXIDE (Colourless Clear Liquid)	0.07 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Esteem Industries Pvt. Ltd. for the import of raw material against the export of Glycerin Ester

(Advance Authorization No. 1710006170 dated 04.9.2015)

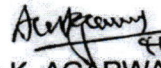
Ref: U.O. No. 01/82/050/1277/AM-16/DES-III/1310 dated 16.12.2015

M/s. Esteem Industries Pvt. Ltd. has submitted present application for the import of raw material against the export of Glycerin Ester

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Glycerin Ester	1 kg	1. Ethylene Oxide	0.6483 kg.
		2. Stearic Acid	0.2790 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi-11.
Deptt. of C&PC U.O. No. 14010/78/2012-CH-II dated 03.03.2016

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388

Case No.:22/19/82-ALC4/2013	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:19/82- ALC4/2013 02.01.2014	Status:Case Approved
HQ File :01/82/050/00967/AM14/	RLA File :03/94/040/00614/AM14/	Lic.No/Date:0310753952 17.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch II dated 25.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-CHLORO ANISOLE	1 kg	1.	PHENOL	1.470 kg
		2.	SODIUM HYDROXIDE	0.430 kg
		3.	DIMETHYL SULFATE	0.830 kg

RA may take appropriate action as per the decision of Norms Committee.

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F.No.35011/215/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: September, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Vindhya Pharma (India) Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/494/AM-17/DES-3/437 dated the 19/8/2016 vide which application from M/s Vindhya Pharma (India) Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **(S,S,S)-2-Azabicyclo-(3,3,0) Octane-3-Carboxylic Acid Benzyl Ester Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Racemic-2-azabicyclo-(3,3,0)-octane-3-carboxylic acid benzyl ester hcl	2.127kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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392

Case No.:145/10/82-ALC4/2013	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:10/82-ALC4/2013 22.08.2013	Status:Case Approved	
HQ File :01/82/050/00328/AM14/	RLA File :03/95/040/00076/AM14/	Lic.No/Date:0310733925 10.05.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012-Ch. II dated 21.3.2013, it was decided to ratify norms under Para 4.7 of 326 HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed
DADAS (4,4-Diamino Diphenylamine Sulfate	1 kg	1	4.4-Diamino Diphenylamine 2 Sulfonic Acid	1.260 kg
		2.	Activated Carbon	0.150 kg
RA may take appropriate action as per the decision of Norms Committee.				

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F.No.35011/214/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Virupaksha Organics Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/487/AM-17/DES-3/389 dated the 17/08/2016 vide which application from M/sVirupaksha Organics Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Daclatasvir Dihydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	4,4-Bis(2-((S)-Pyrrolidin-2-yl)-1H-imidazol-5yl)-1,1-biphenyl hydrochloride	0.70 kg
2	Moc-L-Valine	0.55 kg
3	N-(3-DimethylAminopropyl)-N-Ethylcarbodiimide Hcl	0.60 kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:28/21/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:23/82- ALC4/2012 01.11.2012	Status:Case Approved	
HQ File :01/82/050/00658/AM13/	RLA File :07/24/040/00142/AM13/	Lic.No/Date:0710090154 09.08.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 36 dated 7.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Gluconate- Injectable Grade USP	1 kg	1.	Calcium Gluconate (Oral Grade)	1.09 kg
Calcium Boro Gluconate	1 kg.	1.	Calcium Gluconate (Oral Grade)	0.946 kg
Calcium Glubionate	1 kg.	1.	Calcium Gluconate (Oral Grade)	0.430 kg
RA may take appropriate action as per the decision of Norms Committee.				

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436

Case No.:74/4/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved										
HQ File :01/82/050/00115/AM14/	RLA File :17/24/040/00081/AM13/	Lic.No/Date:1710005221 31.01.2013	Defer Date:										
200 Decision : In the light of earlier decision taken in meeting no. 5/82 dated 3.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Product SSC-90 (Polyethylene Glycol Stearyl Ether Sulphosuccinate 50% Solution)</td> <td>1 KG.</td> <td>1.</td> <td>Ethylene Oxide (Colourless clear liquid)</td> <td>0.228 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Product SSC-90 (Polyethylene Glycol Stearyl Ether Sulphosuccinate 50% Solution)	1 KG.	1.	Ethylene Oxide (Colourless clear liquid)	0.228 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Product SSC-90 (Polyethylene Glycol Stearyl Ether Sulphosuccinate 50% Solution)	1 KG.	1.	Ethylene Oxide (Colourless clear liquid)	0.228 kg									

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F.No.35011/270/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Granules India Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/452 & 594/AM-17/DES-3/497 & 549 dated the 24/8/2016 & 6/9/2016 vide which application from M/s Granules India Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ledipasvir Acetone Solvate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
✓ 1	(6S)-6-[5-[7-[2-(1R,3S,4S)-2-Azabicyclo [2.2.1] hept-3-yl-1H-benzimidazol-6-yl]-9,9-difluoro-9H-fluoren-2-yl]-1H-imidazol-2-yl]-5-azaspiro [2.4] heptane Hcl (1:4)	0.965kg
✗ 2	N-Methoxy carbonyl-L-valine	0.70kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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641

F. No.35011/72/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Granules India Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1762/AM-16/DES-3/1930 dated the 30/3/16 vide which application from M/s Granules India Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Compresso GEM 70 (Gemfibrozil Granules 70%)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Gemfibrozil	0.707kg
2	Pregelatinised starch	0.083kg
3	Maize starch	0.1485kg
4	Sodium starch glycollate	0.030kg
5	Povidone (K-30)	0.027kg
6	Sodium lauryl sulphate	0.0015kg
7	Stearic acid	0.010kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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452

163	Case No.:16/13/82-ALC4/2013	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:15/82- ALC4/2013 31.10.2013	Status:Case Approved	
	HQ File :01/82/050/00492/AM14/	RLA File :34/24/040/00091/AM14/	Lic.No/Date:3410037559 01.08.2013	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/20112/Ch II dated 25.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
	Ethyl Aluminium Dichloride(EADC)	1 kg	1.	Aluminium Grit/Granules	0.094 kg
RA may take appropriate action as per the decision of Norms Committee.					

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F. No.35011/679/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 12th March, 2013

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. RA Chem Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/676/AM13/DES-3/875 dated the 09/10/12 vide which an application from M/s. RA Chem Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Drotaverine HCl**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ortho Diethoxy Benzene	1.86
2.	Iso Propyl Alcohol	1.63
3.	Sodium Cyanide	0.48
4.	Para Formaldenylde	0.30
5.	Methanol	3.20

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi

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461

F. No.35011/473/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 21st October, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Granules India Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1042/AM13/DES-3/144 dated the 14/05/13 vide which representation from M/s. Granules India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Compresso Cotrim 90(Sulfamethoxazole and Trimethoprim Granules DC)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Sulfamethoxazole	0.75
2.	Trimethoprim	0.15
3.	Pregelatinised Starch	0.043
4.	Croscarmellose Sodium	0.04
5.	Povidone K-30	0.006
6.	Sodium Lauryl Sulfate	0.001
7.	Stearic Acid	0.01

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT), Udyog Bhawan, New Delhi.

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F.No.35011/270/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Granules India Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/452 & 594/AM-17/DES-3/497 & 549 dated the 24/8/2016 & 6/9/2016 vide which application from M/s Granules India Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ledipasvir Acetone Solvate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(6S)-6-[5-[7-[2-(1R,3S,4S)-2-Azabicyclo [2.2.1] hept-3-yl-1H-benzimidazol-6-yl]-9,9-difluoro-9H-fluoren-2-yl]-1H-imidazol-2-yl]-5-azaspiro [2.4] heptane Hcl (1:4)	0.965kg
2	N-Methoxy carbonyl-L-valine	0.70kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/815/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the August, 2014

Office Memorandum

Subject:- Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Intas Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/839/AM-14/DES-3/983 dated the 06/02/14 vide which application from M/s. Intas Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Spirolactone Tablets BP 25 mg, 50 mg and 100 mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	For Export of 1000 NOS Tablets (Qty. in kgs)		
		25 mg Tablets	50 mg Tablets	100 mg Tablets
1.	Spirolactone	0.0255	0.0510	0.102
2.	Lactose	0.0750	0.150	0.300
3.	Magnesium stearate	0.0015	0.003	0.006
4.	Povidone 25	0.0018	0.0035	0.0070
5.	Poly Ethylene Glycol 400	0.0006	0.0012	0.0024
6.	Pregelatinised Starch	0.0350	0.070	0.140
7.	Purified Talc	0.0038	0.0075	0.0150
8.	Titanium Dioxide	0.0005	0.001	0.0019
9.	Colloidal Anhydrous Silica	0.0005	0.0010	0.0020
10.	Hypromellose	0.0030	0.0060	0.0120
11.	Sply Plain Shipper	Relevant, As per packing policy.		

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/455/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the February, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Divi's Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/514/AM15/DES-3/697 dated the 10/09/14 vide which an application from M/s. Divi's Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(Z)-2-(2,3-Dichlorophenyl)-2-Liquid (Guanidinoimino) Acetonitrile**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Amino Guanidine Bi Carbonate	1.06 kg/kg
2.	Acetonitrile	2.02 "
3.	2,3-Dichloro Benzoyl Cyanide	1.23 "

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/646/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th December, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Divi's Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/462/AM-14/DES-3/568 dated the 30/09/13 vide which application from M/s. Divi's Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Iopamidol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Atipa Di Chloride	1.40
2.	2-Acetoxy Propionyl Chloride	0.49
3.	Iso Propyl Alcohol	8.13
4.	Methanol	3.21
5.	N,N-Dimethyl Acetamide	1.46
6.	Di Methyl Formamide	0.78
7.	Nitromethane	0.48
+ 8.	Triethylamine	0.50 x
9.	Toluene	1.00

This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT), Udyog Bhawan, New Delhi.

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112	Case No.:6/45/82-ALC4/2011	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:10/82- ALC4/2012 05.06.2012	Status:Case Approved	
	HQ File :01/82/050/01183/AM12/	RLA File :04/24/040/00236/AM12/	Lic.No/Date:0410131109 30.11.2011	Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/7/2010-Ch.II dated 05.06.2012 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	4-(2-Aminoethyl)-2-methoxyphenol.	1 kg	1.	Vanillin	1.124 kg
			2.	Sodium Cyanide	0.416 kg
RA concerned may take further necessary action as per above decision of NC					

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Case No.:133/6/82- ALC4/2014	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:11/82- ALC4/2014 26.11.2014	Status:Approved
HQ File :01/82/050/00535/AM15/	RLA File :05/24/040/00487/AM14/	Lic.No/Date:0510382643 25.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2010/Ch II dated 28.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
L-CARVONE	1 kg	1.	D-LIMONENE (LIMONENE, CITRUS TERPENE, ORANGE TERPENE, BRAZALIAN CITRUS TERPENE.STANDARD CITRUS TERPENE ORANGE OIL)	2.50 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:3/4/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82- ALC4/2014 03.07.2014	Status: Approved	
HQ File :01/82/050/00251/AM15/	RLA File :08/24/040/00069/AM15/	Lic.No/Date:0810131315 13.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/566/2013-PI(Norms) dated 24.12 .2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
IRON SUCROSE INJECTION USP 20MG/ML (5 ML VIAL) (EACH ML CONTAIN 20 MG ELEMENTAL IRON & EACH 5 ML VIAL CONTAIN 100 MG ELEMENTAL IRON)	1 Number	1.	IRON SUCROSE	2.0 gm /5ml vial
		2.	VIALS (EMPTY GLASS BOTTLES 5 ML VIAL)	Relevant as per packing policys
		3.	RUBBER STOPPER 13 MM	
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:11/4/82-ALC4/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 4/82-ALC4/2014 03.07.2014	Status: Case Approved
HQ File :01/82/050/00259/AM15/	RLA File :31/83/040/00136/AM14/	Lic.No/Date: 3110061053 13.11.2013	Defer Date:

189 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011/Ch II dated 13.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
GAMMA BUTYROLACTONE	1 kg	1.	1,4 BUTANEDIOL	1.16 kg
		2.	GBL CATALYST	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/757/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 2, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Sriam Labs Pvt.Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1186/AM-16/DES-3/1299 dated the 16/12/15vide which application from M/s Sriam Labs Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Diethyl (3,5-dimethoxy benzyl) phosphonate (ADDP-2)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	3,5-dihydroxy benzoic acid	0.667kg
2	Potassium carbonate	1.194kg
3	Sodium borohydride	0.423kg
4	Triethyl phosphite	0.932kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

(To be published in the Gazette of India Extraordinary)
(Part I-Section 1)

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Public Notice No. 64 /2015-2020
New Delhi: Dated 17th March, 2016

Sub:- Standard Input Output Norms under Chemical & Allied Product Group – reg.

In exercise of the powers conferred under Paragraph 2.04 of the Foreign Trade Policy, 2015-2020 and Paragraph 1.01 of Handbook of Procedures (Vol. I), the Directorate General of Foreign Trade hereby notifies Standard Input Output Norms bearing numbers A-3645, A-3646, A-3647, A-3648, A-3649, A-3650, A-3651, A-3652, A-3653, A-3654, A-3655, A-3656, A-3657, A-3658, A-3659, A-3660, A-3661, A-3662, A-3663, A-3664, A-3665, A-3666, A-3667, A-3668, A-3669, A-3670, A-3671, A-3672, A-3673, A-3674, A-3675, A-3676 and A-3677 for export products the details of which are as given below.

SION Sl. No.	Description of Export Item	Export Quantity	Import Items	Quantity allowed
(1)	(2)	(3)	(4)	(6)
A-3645	Alendronate Sodium Tablets 70 mg (Each Tablet contains Alendronate Sodium equivalent to 70 mg Alendronic acid)	1000 Tablets	Alendronate Sodium Trihydrate	93.152 gm
A-3646	Amikacin Sulphate Injection 500 mg/2ml (Each 2 ml vial contains Amikacin Sulphate equivalent to Amikacin 500 mg)	1000 vials	Amikacin Sulphate	715.81 gm
A-3647	Amoxicillin and Potassium Clavunate 1000 mg Tablets (Each tablet contains Amoxicillin Trihydrate equivalent to Amoxicillin 875 mg and Potassium Clavulanate equivalent to Clavulanic acid 125 mg)	1000 Tablets	1) Amoxicillin Trihydrate	1024.238 gm
			2) Diluted Clavulanate Potassium (1:1)	303.773 gm
A-3648	Amoxicillin & Clavulanic Acid suspension 228.5 mg/5 ml in 100 ml bottles. (Each 5 ml contains Amoxicillin Trihydrate equivalent to Amoxicillin 200 mg and Potassium Clavulanate equivalent to Clavulanic acid 28.5 mg)	1000 bottles	1) Amoxicillin Trihydrate	4200gm
			2) Diluted Clavulanate Potassium (1:1)	1414.193 gm
A-3649	Ampicillin and Sulbactam 750 mg for injection (each vial contains Ampicillin Sodium equivalent to Ampicillin 500 mg and Sulbactam Sodium equivalent to Salbactam 250 mg)	1000 vials	1) Ampicillin Sodium	583.77 gm
			2) Sulbactam Sodium	302.22 gm
A-3650	Ampicillin injection 500 mg (each vial contains Ampicillin Sodium equivalent to Ampicillin 500 mg)	1000 vials	Ampicillin Sodium	583.77 gm
A-3651	Atorvastatin Tablets 10 mg(each tablet contains Atorvastatin Calcium Trihydrate equivalent to 10 mg Atorvastatin)	1000 Tablets	Atorvastatin Calcium Trihydrate	11.059 gm
A-3652	Benzylpenicillin Injection 5 Lac units (300 mg) {each vial contains Benzylpencillin Sodium equivalent to Benzylpencillin 300 mg}	1000 vials	Benzylpenicillin Sodium	35.171 gm

A-3653	Cefadroxil (250 mg) and Potassium Clavulanate (62.5 mg) Dispersible Tablets {each tablet contains cefadroxil monohydrate equivalent to 250 mg Cefadroxil on Anhydrous basis and Clavulanate potassium equivalent to Clavulanic acid 62.5 mg}	1000 Tablets	1) Cefadroxil monohydrate	267.622 gm
			2) Potassium Clavulanate	75.943 gm
A-3654	Cefixime for oral suspension 30 ml bottle (each 5 ml contains Cefixime Trihydrate equivalent to Cefixime 50 mg on anhydrous basis)	1000 bottles	Cefixime Trihydrate	352.508 gm
A-3655	Cefixime Tablets 200 mg (each tablet contains Cefixime Trihydrate equivalent to Cefixime 200 mg on anhydrous basis)	1000 Tab	Cefixime Trihydrate	228.294 gm
A-3656	Cefpodoxime Proxetil Tablets 200 mg (each tablet contains Cefpodoxime Proxetil equivalent to Cefpodoxime 200 mg)	1000 tablets	Cefpodoxime Proxetil	266.10 gm
A-3657	Ceftriaxone and Sulbactam for injection. 1.5 gm (each vial containing Ceftriaxone Sodium equivalent to Ceftriaxone 1 gm and Sulbactam Sodium equivalent to Sulbactam 0.50 gm)	1000 vials	1) Ceftriaxone Sodium sterile	As per SION A-407
			2) Sulbactam Sodium sterile	604.44 gm
A-3658	Cefuroxime Axetil Tablets 500 mg (each tablet contains Cefuroxime Axetil equivalent to Cefuroxime 500 mg)	1000 Tab	Cefuroxime Axetil	614.878 gm
A-3659	Cefuroxime for injection 750 mg (Each vial contains Cefuroxime Sodium equivalent to Cefuroxime 750 mg)	1000 vials	Cefuroxime Sodium	867.74 gm
A-3660	Cefuroxime for oral suspension 125 mg/ 5 ml in 60 ml bottles (each 5 ml containing Cefuroxime Axetil equivalent to Cefuroxime 125 mg)	1000 bottles	Cefuroxime Axetil	1899 gm
A-3661	Citicoline Injection 250 mg /ml (each vial contains Citicoline Sodium equivalent to Citicoline 250 mg)	1000 vials	Citicoline Sodium	287.39 gm
A-3662	Citicoline Capsules 500 mg (each capsule contains citicoline sodium equivalent to Citicoline 500 mg)	1000 capsules	Citicoline sodium	532.950 gm
A-3663	Clopidogrel Tablets 75 mg (each tablet contains Clopidogrel Bisulphate equivalent to Clopidogrel 75 mg)	1000 Tablets	Clopidogrel Bisulphate	99.814 gm
A-3664	Phenoxy Methyl Penicillin Potassium for oral suspension 250 mg/ 5 ml in 100 ml bottles (each 5 ml contains Phenoxy Methyl Penicillin Potassium equivalent to phenoxy methyl Penicillin 250 mg)	1000 bottles	Phenoxy Methyl Penicillin Potassium	5820 gm
A-3665	Erythromycin Stearate for oral suspension 250 mg/5ml in 100 ml bottles (each 5 ml contains Erythromycin Stearate equivalent to Erythromycin 250 mg)	1000 bottles	Erythromycin Stearate	7284 gm
A-3666	Levofloxacin Tablets 500 mg (each tablet contains Levofloxacin Hemihydrate equivalent to Levofloxacin 500 mg on anhydrous basis)	1000 Tab	Levofloxacin Hemihydrate	522.750 gm
A-3667	Meropenem for injection 1 gm (each vial contains Meropenem Trihydrate equivalent to Meropenem Anhydrous 1 gm)	1000 vials	Meropenem Trihydrate	1255 gm
A-3668	Methyl Prednisolone Sodium Succinate for injection 500 mg {each vial containing Methyl Prednisolone Sodium Succinate equivalent to Methyl Prednisolone 500 mg}	1000 vials	Methyl Prednisolone Sodium Succinate	729.30 gm
A-3669	Metronidazole oral suspension 200 mg/5 ml, in 100 ml bottles (each 5 ml suspension contains Metronidazole Benzoate equivalent to 200 mg Metronidazole)	1000 bottles	Metronidazole Benzoate	6753 gm
A-3670	Pefloxacin Tablet 400 mg (each tablet	1000	Pefloxacin Mesylate	569.731

	contains Pefloxacin Mesylate equivalent to Pefloxacin 400 mg)	Tab		gm
A-3671	Phenoxymethyl Penicillin Potassium tablets 500 mg. (each tablet contains Phenoxymethyl Penicillin Potassium equivalent to Phenoxymethyl Penicillin 500 mg)	1000 Tab	Phenoxy Methyl Penicillin Potassium	565.453 gm
A-3672	Piperacillin and Tazobactam for injection 2.25 gm (each vial contains Piperacillin Sodium equivalent to Piperacillin 2 gms + Tazobactam Sodium equivalent to Tazobactam 0.25 gm)	1000 vials	1) Piperacillin Sodium	2292.4 gm
			2) Tazobactam Sodium	295.0 gm
A-3673	Primaquine Phosphate Tablets 2.5 mg (each tablet contains Primaquine Phosphate equivalent to Primaquine 2.5 mg)	1000 Tablets	Primaquine Phosphate	4.477 gm
A-3674	Rosuvastatin 10 mg Tablets (each tablet contains Rosuvastatin Calcium equivalent to Rosuvastatin 10 mg)	1000 Tablets	Rosuvastatin Calcium	10.625 gm
A-3675	Spectinomycin injection 2 gm/vial (each vial contains Spectinomycin Hydrochloride equivalent to Spectinomycin 2 gm)	1000 vials	Spectinomycin Hydrochloride	3278.00 gm
A-3676	Vancomycin Injection 500 mg (each vial contains Vancomycin Hydrochloride equivalent to Vancomycin 500 mg, vial size less than 10ml)	1000 vials	Vancomycin Hydrochloride	566.50 gm
A-3677	Amoxicillin & Potassium Clavulanate for injection 1.2 g (each vial contains Amoxicillin Sodium equivalent to Amoxicillin 1000 mg and Potassium Clavulanate equivalent to Clavulanic Acid 200 mg)	1000 vials	Sterile mixture of Amoxicillin Trihydrate & Potassium Clavulanate (5:1)	1320 gm

2. Effect of Public Notice:-

SIONs of the above export products falling under the Chemicals and Allied Products Group are being notified.

These are new entries.

(Anup Wadhavan)
Director General of Foreign Trade
E-mail: dgft@nic.in

(Issued from File No. 01/82/162/00198/AM-16/DES III)